

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 45 OF 2022 / EZ

IN THE MATTER OF:

Santanu Kumar Bhukta ...Applicant

VERSUS

M/s. G.M.Iron & Steel Co. Ltd. & Others ... Respondents

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SPCB Odisha, R.No.4

Through

Sri Dipanjan Ghosh,
Advocates for the Respondent No.4
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

Kolkata
Date:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 45 OF 2022 / EZ

IN THE MATTER OF:

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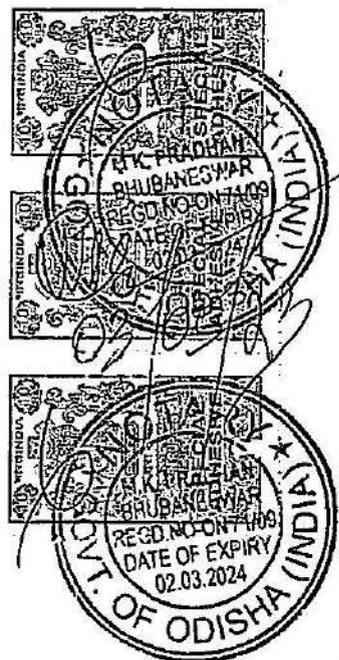
M/s. G.M.Iron & Steel Co. Ltd. & Others ... Respondents

AFFIDAVIT ON BEHALF OF STATE
POLLUTION CONTROL BOARD, ODISHA,
RESPONDENT NO.4 IN COMPLIANCE TO
DIRECTION DTD.09.01.2023.

I, Dr. Kailasam Murugesan, IFS, son of late
Paramasivam Kailasam aged around 54 years, at present
working as Member Secretary, State Pollution Control Board,
having my office at Paribesh Bhawan, A/118, Nilakantha
Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda,
Odisha-751012, do hereby solemnly affirm and state as under:

That I am the Member Secretary of the Respondent No.4
Board and, as such, am well-acquainted with the facts

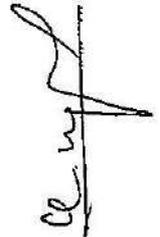
03 MAY 2023



and circumstances with the case and competent to swear this affidavit.

2. That this Hon'ble Tribunal in their order dtd.09.01.2023 at para-4 directed as follows:

4. The affidavit of the Board shall also address itself to the observations made in para 13 of the order of the Tribunal dated 22.08.2022 and explain as to whether, after the closure notice issued on 29.10.2021, a fresh inspection was conducted before allowing the industry to operate with its full capacity vide Board's order dated 28.01.2022 and if not, why was the industry in question allowed to operate only on the basis of a Bank Guarantee of Rs.11.85 lakhs?



3. That for proper appreciation, para-13 of the order dated 22.08.2022 referred to above is also reproduced below:

13. We may also note that for environmental violations, the Respondent No.1 industry was also issued a closure notice on 29.10.2021 by the Odisha State Pollution Control Board but even after one year the pollution level, as evident from the photographs, does not justify it being subsequently allowed to operate with

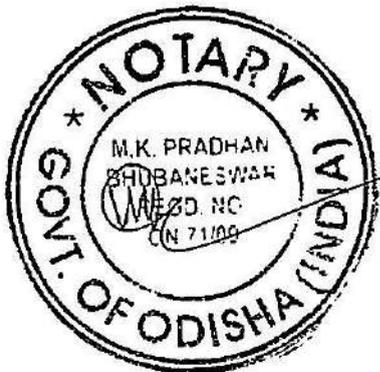


full capacity vide order dated 28.01.2022 only on the basis of a Bank Guarantee of Rs.11.85 lakhs.

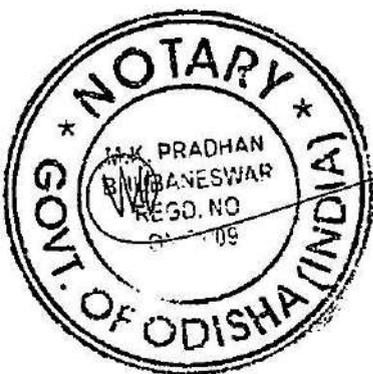
4. That as regards to the aforesaid observation of the Hon'ble Tribunal, the following facts are submitted herewith.

(i) Directions U/s-31A of the Air (PCP) Act, 1981 and Section.33A of Water (PCP) Act, 1974 and amended thereafter was issued by the R.No.4 Board vide letter No.16604 dtd.29.10.2021 to the R.No.1 unit to take immediate temporary shut down of the whole plant forthwith and carry out rectification / compliance to remove the lapses indicated in the said direction. Copy of the direction dtd.29.10.2021 is annexed to this affidavit and marked as ANNEXURE – R4/3.

(ii) In response to the direction issued by the R.No.4 Board at Annexure-R4/3, the R.No.1 unit vide their letter dtd.09.11.2021 has submitted the compliance report. Copy of the said reply is annexed to this affidavit and marked as ANNEXURE – R4/4.

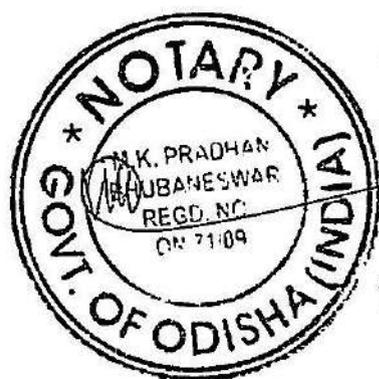


5. That in order to verify the compliance made by the R.No.1 unit, the R.No.4 Board through its Regional Office, Angul has carried out inspection on dtd.08.12.2021 and submitted a report. The said inspection report reveals that the R.No.1 unit was under shut down, no waste water discharge to outside, all the accumulated dust from DRI, AFBC Boiler and work zone area have been cleaned, all bag-filters and their suction points were under maintenance. The aforesaid observation shows that the R.No.1 unit has partly complied to the direction issued by the R.No.4 Board at Annexure-R4/3 and failed to comply the concreting work zone areas, upgradation of digital display boards, repair of CEMS (Continuous Emission Monitoring System), installation of IP Camera, installation of mechanical wheel washing system, PDHS (Pneumatic Dust Handling System) at whoopers of bag-filters at DRI, DFS at coal circuit, concreting of remaining internal road, metalling of approach road to dump site, soil covering of existing dump site, retaining wall along the nallah and to obtain authorisation under the provisions of Hazardous & Other



Wastes (Management & Transboundary Movement) Rules, 2016. Copy of Inspection Report carried out on dtd.8.12.2021 by Er.C.S.Chauhan, the then Asst. Environmental Engineer and presently Dy. Environmental Engineer is annexed to this affidavit and marked as ANNEXURE-R4/5.

6. That on the basis of the inspection report at annexure-R4/5 revealing non-compliance of certain directions issued vide Annexure-R4/3, the R.No.4 Board has directed the R.No.1 unit vide letter No.20837 dtd.27.12.2021 to take steps for obtaining authorisation under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and also to submit time-line for completion of the jobs stipulated in Additional Conditions as well as other jobs, which are not completed as per direction with cost of jobs within 15 days to the R.No.4 Board for imposing a bank guarantee for timely completion of the pollution control measures after which permission for operation of the plant will be further processed. Copy of the letter No.20837



dtd.27.12.2021 is annexed to this affidavit and marked as ANNEXURE-R4/6.

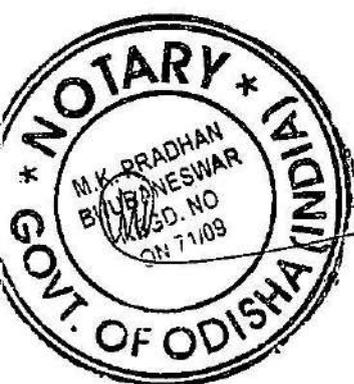
7. That in response to the letter of the R.No.4 Board at Annexure-R4/6, the R.No.1 unit vide its letter dtd.10.01.2022 submitted a compliance report and intimated that it had placed purchase order for upgradation of digital display board, placed work order for concreting of work zone area and remaining internal roads, IP Camera, mechanical wheel washing system and completed repairing work of CEMS and applied for authorisation under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. Copy of the letter dtd.10.01.2022 of the R.No.1 unit addressed to the R.No.4 Board is annexed to this affidavit and marked as ANNEXURE-R4/7.

8. That in furtherance to Annexure-R4/7, the R.No.1 unit again on dtd.24.01.2022 submitted compliance report with a time-line to complete the pending job and cost of jobs to impose bank guarantee. Copy of the letter



dtd.24.01.2022 is annexed to this affidavit and marked as ANNEXURE-R4/8.

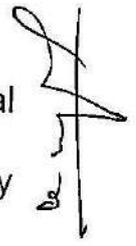
9. That in order to verify the compliance status Er.C.S.Chauhan, the then Asst. Env. Engineer and presently Dy. Env. Engineer of Regional Office of the R.No.4 Board at Angul has carried out inspection on 12.01.2022 and submitted a report. The said inspection report reveals that the R.No.1 unit was under shut down, cleaning of entire plant to improve house keeping was under progress, no waste water was discharged to outside, concreting of area below ABC of 350 TPD DRI was completed. CEMS was repaired and the R.No.1 unit has placed purchase order for installation of digital display board, IP Camera and concreting of remaining area and internal road and mechanical wheel washing system. Copy of the inspection report dtd.12.01.2022 is annexed to this affidavit and marked as ANNEXURE-R4/9.



10. That it is humbly submitted that in view of the rectification of pollution control measures observed in the inspection

report carried out on 12.01.2022 at Annexure-R4/9 and obtaining firm commitment to submit performance bank guarantee of Rs.11,85,750/- supported by an affidavit within 7 days to complete the pending jobs in a time bound manner, the R.No.4 Board has allowed the R.No.1 unit to operate the plant vide letter dtd.28.01.2022. Copy of the said letter dtd.28.01.2022 is annexed to this affidavit and marked as ANNEXURE-R4/10.

11. That as regards the direction of this Hon'ble Tribunal dtd.09.01.2023 regarding submission of para wise reply to the averments made in this OA, the para wise reply are given below:



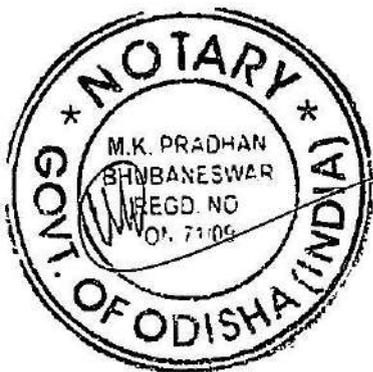
12. That as regards the averments made in para-1 to 5 of the OA, it is humbly submitted that the R.No.4 Board has no comments to offer.

13. That as regards the averments made in para-6 of the OA, regarding applicability of EIA Notification 2006 to the R.No.1 unit, it is humbly submitted that this aspect has already been dealt in the report of the committee dtd.10.10.2022 under the heading "*Report on*



Environmental Clearance". The committee report has already been submitted before this Hon'ble Tribunal in the affidavit dtd.12.10.2022 filed by this R.No.4 Board as Annexure-R4/2 Colly.

14. That as regards the averments made in para-7 & 8 of the OA, it is humbly submitted that after receipt of the complaint of the villagers of Kulei, the R.No.4 Board through its Regional Office, Angul has carried out inspection of the R.No.1 unit on 06.11.2020 and on the basis of the inspection report a direction under section 31A of Air (PCP) Act, 1981 and 33A of Water (PCP) Act, 1974 and amendments thereunder was issued to the R.No.1 unit vide letter No.12263, dt.07.12.2020 to stop operation of DRI Kilns (1x100TPD and 1x350TPD) forthwith till rectification of ESPs & ID fans and take appropriate corrective steps to remove the other lapses immediately. A copy of the said direction dtd.07.12.2020 is annexed to this affidavit and marked as ANNEXURE-R4/11.



Thereafter, inspection was carried out on dtd.18.12.2020 by the Regional Office, Angul of the R.No.4 Board in respect of R.No.1 unit and on the basis of the observation made in the report that the R.No.1 unit has taken necessary steps to upgrade the system and remove all accumulated dust from the work zone area, the unit was allowed to operate vide Annexure-5 of the OA.

15. That as regards the averments made in para-9 and 10 of the OA, it is humbly submitted that the R.No.4 has no comments to offer since these are matters of record.
16. That as regards the averments made in para-11 of the OA, it is humbly submitted that Public hearing in respect of Environmental Assessment of project proposed by M/s G.M. Iron & Steel Co. Ltd. for Modernization and Expansion of existing Iron & Steel Plant to final capacity of Sponge Iron 3,72,900 TPA, Billets (Mild & Alloy Steel) 2,70,000 TPA, Rolled Products 2,70,000,TPA, Captive Power 58 MW, Pellets 8,00,000 TPA and Slag Cement 4,16,000TPA at Kulei village under Parjang Tehsil of



Dhenkanal District was conducted on 03.11.2021 as per the procedure laid in the Environmental Impact Assessment (EIA) Notification issued by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 14th September 2006 and its amendments thereof.

17. That as regards the averments made in para-12 & 13 of the OA, it is humbly submitted that the R.N.4 has issued the direction and not the show cause as alleged in the para. Copy of the said direction has also been already annexed to this affidavit as Annexure-R4/3.

18. That as regards the averments made in para-14 to 16 are concerned, the same has already been dealt in para-5 to 9 of the present affidavit.

19. That as regards the averments made in para-17 of the OA, it is humbly submitted that a surprise visit of industry was conducted on 26.04.2022 and 30.04.2022 in connection with status of operation of the industry and status of pollution control measures of the industry with respect to public complaint against the industry. Copy of the inspection report conducted on 26.4.2022 and

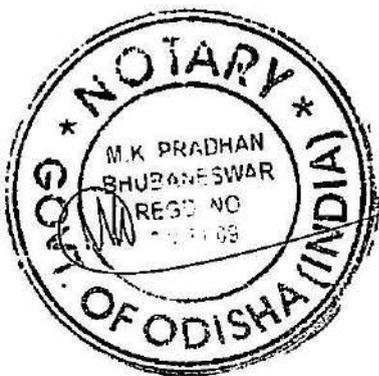


30.04.2022 is annexed to this present affidavit and marked as ANNEXURE-R4/12.

20. That as regards the averments made in para-18 to 24 of the OA, it is humbly submitted that the R.N.4 has no comments to offer.

21. That as regards the averments made in para-25 of the OA, it is humbly submitted that on the basis of the inspection report vide Annexure-R4/12, the R.No.4 Board has issued direction u/s-31A of the Air (PCP) Act, 1981 and Sec.33A of the Water (PCP) Act, 1974 to the R.No.1 unit vide letter No.8501 dtd.18.05.2022 to take immediate steps to rectify the lapses. Copy of the letter No.8501 dtd.18.05.2022 is annexed to this affidavit and marked as ANNEXURE-R4/13.

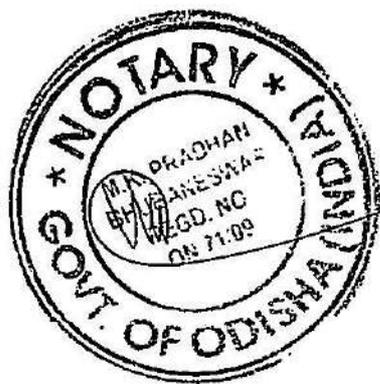
22. That as regards the averments made in para-26 of the OA, it is humbly submitted that Continuous Emission Monitoring System (CEMS) installed at the stack connected to ESP of 100TPD DRI Kiln and at common stack connected to ESPs of 300TPD DRI Kiln and 4MW AFBC for monitoring of PM, SO₂ and NO_x have been



connected with server of the SPC Board, Odisha. Copy of screenshot of the Board's website is annexed to this affidavit and marked as ANNEXURE-R4/14.

23. That as regards the averments made in para-27 of the OA, it is humbly submitted that the open dumping of fly ash, iron fine etc. along the road side without any measure to prevent dust fugitive during monsoon etc., the same has been taken note of by the committee in their visit on dtd.08.06.2021 and recommendation has been made for construction of boundary wall around solid waste dump site and along western side of the plant area, time bound disposal of Dolochar and other wastes dumped inside plant premises and the committee has recommended that the R.No.1 unit shall provide boundary wall around the dump of residual iron ore fines etc. Copy of the said inspection report of the committee has already been submitted before the Hon'ble Tribunal in the affidavit dtd.29.08.2022 as Annexure-R4/1 Colly.

As regards the allegation that the R.No.1 unit has not obtained permission from the State Government to



draw water from Gambharia Nallah is not correct. In as much as the Deptt. of Water Resources, Govt. of Odisha vide letter No.17001 dtd.15.07.2021 has permitted the R.No.1 unit for withdrawal of 0.56 CuSec of surface water from the Gambharia Nallah. Copy of the said letter dtd.15.07.2021 is annexed to this affidavit and marked as ANNEXURE-R4/15.

24. That as regards the averments made in para-28 of the OA, it is humbly submitted that the inspections carried out by the R.No.4 Board in respect of R.No.1 unit reveals that there is no direct discharge of industrial effluent outside the factory premises and following measures have been taken for waste water and surface run-off management.

a) Industry has provided one earthen water reservoir-cum-guard pond where wastewater generated from raw water treatment plant and from other areas is being discharged. Settled water from guard pond is again being reused in the process after treatment.



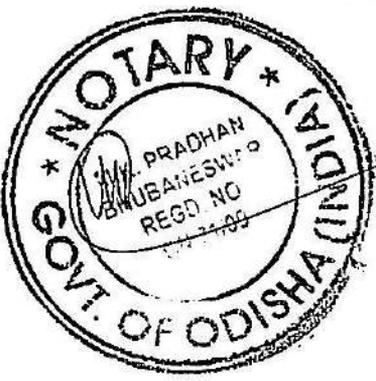
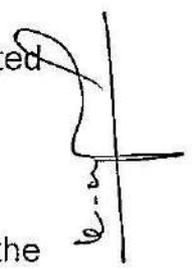
b) Industry has also provided an earthen rainwater harvesting pond inside plant premises for the collection and reuse of surface runoff. Overflow of this pond goes to guard pond.

c) Industry has installed a DM plant of capacity 10m³/hr. Wastewater generated from DM is being treated in neutralization tank after which it is being discharged to guard pond.

d) Industry has installed septic tank and soak pits for the treatment of domestic effluent generated from the plant premises.

25. That as regards the averments made in para-29 of the OA, it is humbly submitted that the same has been dealt in Para 23 of the present affidavit.

26. That as regards the averments made in para-30 and 31 of the OA, it is humbly submitted that this aspect has already been dealt in Para 21 of the present affidavit and direction dt.18.05.2022 has already been issued to the R.N.1 unit to clean the internal drains and concrete of remaining portion of internal drains. Copy of the said

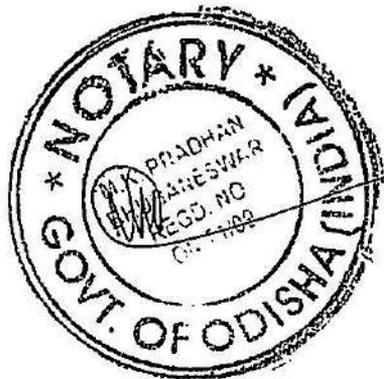


direction dt.18.05.2022 has already been annexed to this affidavit vide Annexure-R4/13.

27. That as regards the averments made in para-32 of the OA, it is humbly submitted that the said averments has already been dealt in Para-23 and 24 of the present affidavit.

28. That as regards the averments made in para-33 of the OA, it is humbly submitted that the R.No.4 Board has no comments to offer since the allegation is not related to the R.No.4 Board.

29. That as regards the averments made in para-34 of the OA, it is humbly submitted that the allegation made by the applicant in this Para about inaction of the R.No.4 Board on various complaint is not correct, as evident from the previous paragraphs which shows that the Board has taken action against the R.N.1 unit whenever it has come to its notice about violation of environmental norms by the R.No.1 unit.



30. That as regards the averments made in para-35 of the OA, it is humbly submitted that the said averments has already been dealt in para-24 of the present affidavit.

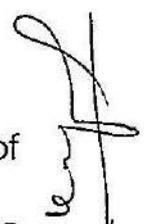
31. That as regards the averments made in para-36 of the OA, it is humbly submitted that the said averments has already been dealt in para-24 of the present affidavit.

32. That as regards the averments made in para-37 of the OA, it is humbly submitted that the said averments has already been dealt in Para-22 of the present affidavit.

33. That as regards the averments made in para-38 to 41 of the OA, it is humbly submitted that the R.No.4 Board has no comments to offer.

34. That in view of the submissions made in the present affidavit the R.N.4 Board has no further comment to offer on the grounds of the OA.

35. That it is humbly submitted that it is reported by the Regional Officer, Angul of the R.N.4 Board, Nodal Officer of the committee that although inspection by the committee has already been carried out but the report

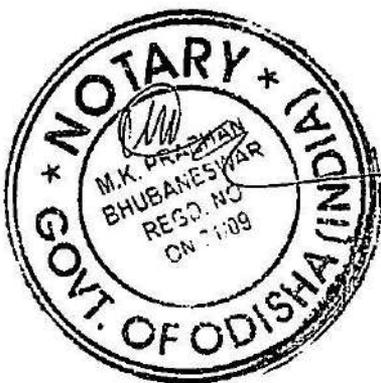


has not yet been received. Soon after receipt of the same, it will be placed before the Hon'ble Tribunal for kind perusal.

36. That the Respondent No.4 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.

37. That the annexures annexed to the present affidavit are true and correct copies of their original.

38. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

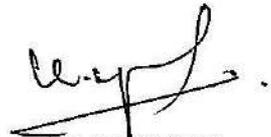
MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH:-9437627119 (M)

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 03rd day of May, 2023.

SWORN BEFORE ME


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar




MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH:-9437627119 (M)



STATE POLLUTION CONTROL BOARD, ODISHA
A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012

EPABX-2560929,2561909, Tel: 2564573,2562368,

Email : paribesh1@ospcboard.org, Website : www.ospcboard.org

No. 16604 / IND-I-CON- 4699

Dt. 29-10-2021

BY SPEED POST / EMAIL: gmsteelbbsr@gmail.com

DIRECTION U/S. 31A OF THE AIR (PCP) ACT, 1981 & 33 A OF WATER (PCP)ACT,1974
AND AMENDMENTS THEREUNDER.

WHEREAS, you are operating a sponge based steel plant having 1x100 TPD (DRI Kiln-I) & 1x350 TPD (DRI Kiln-II) and Captive Power Plant (CPP) – 12 MW (8 MW WHRB +4 MW AFBC), Induction Furnace- 2x10 Ton/Heat , Continuous Casting Machine to produce Billets-75,000 TPA and Rolling Mill-30,000 TPA At/PO- Kulei, in the district of Dhenkanal in the name and style of M/s. **GM Iron & Steel Company Ltd.** Consent to operate has been granted up to 31.03.2023, subject to strict compliance of consent conditions;

AND WHEREAS, your industry was inspected by Regional Officer, SPC Board, Angul on 28.09.2021 and 6.10.2021 (Copy of inspection report communicated vide Regional Office Letter Memo No.3285 dtd.25.10.2021). From inspection report following non-compliances were observed;

- a) Result of stack monitoring conducted at ESP outlet of WHRB of DRI Kiln – 350 TPD shows PM emission as 212mg/Nm³ exceeding the prescribed standard of 50mg/Nm³.
- b) Analysis result of sample collected from plant discharge to outside (own vacant land) near DM plant shows concentration of SS as 232 mg/l exceeding the prescribed standard 100mg/l.
- c) Analysis result of sample collected from plant discharge (waste water) to outside shows concentration of SS as 780 mg/l against the prescribed standard of 100mg/l.
- d) Profuse emission was observed from the emergency cap and slip rings of 350 TPD DRI kiln.
- e) Accumulation of huge quantity of dust was observed at base of the both rotary kiln area, ESP and bag filter area of AFBC, DSC area of DRI unit, work zone area of both DRI and AFBC Boiler area.
- f) Bag filter installed at DRI Kilns were not working efficiently causing huge emission from cooler discharge area, product house building and PSB Building.
- g) Visible emission was observed from the bag filter installed at cooler discharge.

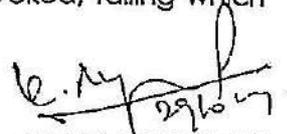
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- h) At the ash silo area of AFBC and DRI ESP the pollution control measures adopted was not operated efficiently, which causing huge quantity of accumulation of solid waste and dust emission.
- i) Working zone area below and around transfer points, rotary kiln area, bag filter and ESP hopper area were not entirely concreted leading to poor housekeeping.
- j) Empty oil drums and grease drums are placed haphazardly in open area & oil spillage was observed in the ground adjacent to the empty oil drums. This has not been disposed to re-processor authorized by the Board.
- k) You have installed a very small digital display board at the main gate, which required to be upgraded to the size of 6 feet x 4 feet as per CPCB norms for clear display of environmental information.
- l) Housekeeping of entire plant area was found to be poor.
- m) The Continuous Emission Monitoring System (CEMS) installed at both the stacks were not functioning.
- n) You have not installed HD IP Camera, mechanized wheel washing system, PDHS at the bag filter hoppers of DRI units, DFS at common coal circuit and not completed concreting of remaining portion of internal roads, cleaning and metaling of approach road to solid waste dump site, earth covering and plantation over exhausted part of solid waste dump area with provision of retaining wall/toe wall, parapet wall along the nallah, cleaning and repairing of internal roads and not obtained Authorization under Hazardous & Other waste (Management and transboundary movement) Rules 2016 as per additional conditions stipulated in CTO order, though the time period has already been elapsed.

AND WHEREAS, non-compliances mentioned above that you have failed to control pollution created by your industry and also failed to comply the consent conditions and provisions of section U/S 25 & 33A of Water (PCP) Act, 1974 and U/S. 21 & 31A of the Air (PCP) Act, 1981 and rules framed there under;

NOW, THEREFORE, by virtue of the power conferred under section 31A of the Air (P&CP) Act, 1981 and 33A of Water (P&CP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to **take immediate temporary shutdown of the whole plant forthwith and carry out rectification/compliance to remove above lapses** and also you are required to show cause under section 33A of the Water (PCP) Act, 1974 and Sec-31A of the Air (PCP) Act, 1981 as amended thereafter and Rules framed there under within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted to your industry shall not be revoked, failing which appropriate action shall be taken against your unit.


MEBER SECRETARY
P.T.O

11311

To

The Director,
M/s. GM Iron & Steel Company Ltd.,
N/4-157,IRC Village,Nayapalli
Bhubaneswar -751015

Memo No. 16605 dtd. 29-10-2021 (By Email)

Copy forwarded to the Regional Officer, SPCB, Angul for information and necessary action. He is requested to inspect the unit and verify whether the unit has shut down the whole plant as per our direction or not and submit report within 7 days to this office for onward action at this end.


29/10/21
CHIEF. ENV. ENGINEER

Memo No. 16606 dtd. 29-10-2021 (By Email)

Copy forwarded to the Collector, Angul for information.


29/10/21
CHIEF. ENV. ENGINEER



ANNEXURE - R4/4

GM Iron & Steel Company Ltd.

Adm. Office : Raipur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

Ref: GMISCL/SFCB/006/2021-22

Date: 09.11.2021

To

The Member Secretary
State Pollution Control Board
Bhubaneswar

Sub: Compliance of the show cause issued under section 33A of Water (PCP) Act, 1974 and section 31A of the Air (PCP) Act, 1981 as amended thereafter in respect of GM Iron and Steel Company Limited

Ref: Your office letter No. 16604/IND-I-CON-4699 dated 29.10.2021

→ At. 578/c

Sir,

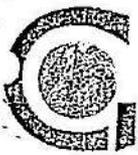
With regards, we are submitting herewith the compliance of the show cause issued under section 33A of Water (PCP) Act, 1974 and section 31A of the Air (PCP) Act, 1981 as amended thereafter in respect of GM Iron and Steel Company Limited. The details point wise compliance report is furnished here with.

Sl. No.	Conditions	Compliances
a.	Result of stack monitoring conducted at ESP outlet of WHRB of DRI Klin - 350 TPD shows PM emission as 212mg/Nm3 exceeding the prescribed standard of 50mg/ Nm3.	In this regard, it is to report that corrective majors such as proper maintenance work of ESP transformer and by replacing TR set control card of 350TPD ESP, emission has been kept under control. Now the Pm emission is under the prescribed standard of 50mg/ Nm3.
b.	Analysis result of sample collected from plant discharge to outside (own vacant land) near DM plant shows concentration of SS as 232 mg/l exceeding the prescribed standard 100mg/l.	Corrective action has been taken up to minimize the SS concentration in plant discharge and has been brought to standard prescribed limit of 100mg/l.

C. Baske,
S.A



Chief Eny Engineer



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

c.	Analysis result of sample collected from plant discharge(waste water) to outside shows concentration of SS as 780 mg/l against the prescribed standard of 100mg/l.	The plant discharge (waste water) has been diverted to settling water chamber located in the plant premises. No plant discharge has been allowed to flow outside of the plant. Action has already been taken up to minimize the concentration of SS in the plant discharge.
d.	Profuse emission as observed from the emergency cap and slip rings of 350 TPD DRI kiln.	The slip rings of 350 TPD DRI kiln and stack cap have been maintained properly and emission has been brought under control. There is no profuse emission observed at the plant.
e.	Accumulation of huge observed from the emergency cap and slip rings of 350 TPD DRI kiln.	All accumulated dust is being sold out. The accumulated dust has been shifted to dump yard with proper safeguard measures.
f.	Bag filter installed at DRI kilns were not working efficiently causing huge emission from cooler discharge area, product house building and PSB Building.	This has been complied. The old bag filter cloth has been replaced and the leakage of airlines arrested. Efficiency of the equipments have been checked and rectified. Now the bag filter installed at DRI clean is working properly.
g.	Visible emission was observed from the bag filter installed at cooler discharge.	The bag filter installed at cooler discharge area has been replaced with a new one and the same is working properly.
h.	At the ash silo area of AFBC and DRI ESP the pollution control measures adopted was not operated efficiently, which causing huge quantity of accumulation of solid waste and dust emission.	The improved pollution control measures have been taken up at ash Silo area of AFBC and DRI ESP . Close monitoring and regular cleaning is being carried for proper functioning.
i.	Working zone area below around transfer points, rotary kiln area, bag filter and ESP hopper area were not entirely concreted leading to poor housekeeping.	The concrete work of the entire area pointed out is under progress and it will be completed within three months.





GM Iron & Steel Company Ltd.

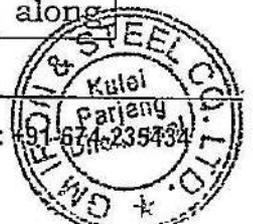
Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

j.	Empty oil drums and grease drums are placed haphazardly in open area & oil spillage was observed in the ground adjacent to the empty oil drums. This has not been disposed to re-processor authorized by the Board.	The empty oil drums and grease drums noticed at the time of inspection have been placed properly under the shed. Process has been initiated by the Board to dispose off the same for re-processing through the authorized processor.
k.	You have installed a very small digital display board at the main gate, which required to be size of 6 feet x 4 feet as per CPCB norms for clear display of environment information.	We have in process to replace the same and finalize with the vendor to install a new digital display board specified as per the CPCB norms of 6ft x 4 ft size.
l.	Housekeeping of entire plant area was found to be poor.	Housekeeping of the entire plant area is being carried out properly as per instruction received from the Board.
m.	The Continuous Emission monitoring System (CEMS) installed at both the stacks were not functioning.	The continuous emission monitoring system installed at both the stacks have been repaired and now these are working properly.
n.	You have not installed HD IP Camera, mechanized wheel washing system, PDHS at the bag filter hoppers of DRI units, DHS at common coal circuit and not completed concreting of remaining portion of internal roads, cleaning and metaling of approach road to solid waste dump site, earth covering and plantation over exhausted part of solid waste dump area with provision of retaining wall/toe wall, along	<p>The HD IP camera has already been installed.</p> <p>The construction work for mechanized wheel washing system has been started and will be operated within one month.</p> <p>Work in connection with PDHS at the bag filter hoppers of DRI units and DHS at common coal circuit is under process. The concreting work of remaining portion of internal roads has already been started and will be completed soon.</p> <p>Work of cleaning and metalling of approach road to solid waste dump site, earth covering and plantation over exhausted part of solid waste dump area with provision of retaining wall/toe wall, along</p>





GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

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CIN : U27310WB2007PLC113656

the nallah, cleaning and repairing of internal roads and not obtained Authorization under Hazardous & Other waste (Management and transboundary movement) Rules 2016 as per additional conditions stipulated in CTO order, though the time period has already been elapsed.

the nallah, cleaning and repairing of internal roads have been taken up.

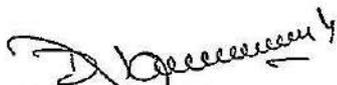
We are in process to obtain the authorization under Hazardous & Other waste (Management and transboundary movement) Rules 2016 as per additional conditions stipulated in CTO.

This is for favour of your kind information and necessary action.

Hence you may kind enough to consider the above and allow us to operate the plant as early possible.

Thanking you,

Yours faithfully,
For GM Iron and Steel Company Limited


Authorized Signatory



CC to : The Regional officer
State Pollution Control Board, Odisha
Department of Forest & Environment
Plot No. - S 3/3, Industrial Estate, Hakimpada
Angul, Odisha - 759143

ANNEXURE - R4/5

INSPECTION REPORT OF M/S G.M. IRON AND STEEL COMPANY LIMITED, AT/PO-KULEI, PARAJANG, DIST-DHENKANAL

M/s. G. M. Iron and Steel Company Ltd. (formerly known as Rana Iron & Power Ltd.), At/PO- Kulei, Parjang, Dist- Dhenkanal was inspected by Er. C. S. Chauhan, AEE and Er. S. N. Mohanty, AEE 08.12.2021 to verify the operational status of the industry and to verify the compliance of non-compliances mentioned in the direction issued to the industry vide Board's letter no.16604, dt.29.10.2021. Sri S. N. Das, AVP and Sri Dillip Rout, GM (Operation) of the plant were present during inspection.

The company is having facilities like 1x350 TPD DRI kiln, 1x100 TPD DRI Kiln, 12 MW CPP (8 MW WHRB+ 4 MW AFBC), Induction Furnace - 2x10 T/heat, Concast - 75,000TPA and Rolling Mill - 30,000TPA. Consent to operate granted to the unit is valid till 31-03-2023.

Observations on the day of inspection:

1. None of the unit of the industry was in operation during inspection. All units were found to be under maintenance.
2. No wastewater was being discharged to outside the factory premises on the day of inspection.
3. Since, none of the unit was being operated; no ambient air quality or stack monitoring was conducted during inspection.

Compliance Status of non-compliances mentioned in the direction issued to the industry vide Board's letter no.16604, dt.29.10.2021:

Sl. No.	Non-compliance	Present Status
a)	Result of stack monitoring conducted at ESP outlet of WHRB of DRI Kiln - 350 TPD shows PM emission as 212mg/Nm ³ exceeding the prescribed standard of 50mg/Nm ³ .	No unit was in operation during inspection, therefore stack monitoring was not conducted.
b)	Analysis result of sample collected from plant discharge to outside (own vacant land) near DM plant shows concentration of SS as 232 mg/l exceeding the prescribed standard 100mg/l.	No wastewater was being discharged to outside during inspection.
c)	Analysis result of sample collected from plant discharge (waste water) to outside shows concentration of SS as 780 mg/l against the prescribed standard of 100mg/l.	No wastewater was being discharged to outside during inspection.
d)	Profuse emission was observed from the emergency cap and slip rings of 350 TPD DRI kiln	None of the units of industry was in operation during inspection.
e)	Accumulation of huge quantity of dust was observed at base of the both rotary kiln area, ESP and bag filter area of AFBC, DSC area of	Dust accumulated at base of the both rotary kiln area, ESP and bag filter area of AFBC, DSC area of

401
610

	DRI unit, work zone area of both DRI and AFBC Boiler area.	DRI unit, work zone area of both DRI and AFBC Boiler area were being cleaned.
f)	Bag filter installed at DRI Kilns were not working efficiently causing huge emission from cooler discharge area, product house building and PSB Building.	All bag filters and their suction points were under maintenance during inspection.
g)	Visible emission was observed from the bag filter installed at cooler discharge.	None of the units of industry was in operation during inspection.
h)	At the ash silo area of AFBC and DRI ESP the pollution control measures adopted was not operated efficiently, which causing huge quantity of accumulation of solid waste and dust emission.	Dust accumulated near the ash silo area of AFBC and DRI ESP was being cleaned.
i)	Working zone area below and around transfer points, rotary kiln area, bag filter and ESP hopper area were not entirely concreted leading to poor housekeeping.	Work zone areas below and around transfer points, rotary kiln area, bag filter and ESP hopper area were being cleaned. Concreting of these areas has not yet been started.
j)	Empty oil drums and grease drums are placed haphazardly in open area & oil spillage was observed in the ground adjacent to the empty oil drums. This has not been disposed to re-processor authorized by the Board.	Empty oil drums were shifted into the hazardous waste storage shed.
k)	You have installed a very small digital display board at the main gate, which required to be upgraded to the size of 6 feet x 4 feet as per CPCB norms for clear display of environmental information.	Industry has proposed to replace the digital display board with a new one.
l)	Housekeeping of entire plant area was found to be poor.	Dust accumulation in the entire plant areas and internal drains was being cleaned.
m)	The Continuous Emission Monitoring System (CEMS) installed at both the stacks were not functioning.	Since the plant was not in operation, CEMS was also not being operated. However, it was reported by the plant authority that repairment of the CEMS is under progress.
n)	You have not installed HD IP Camera, mechanized wheel washing system, PDHS at the bag filter hoppers of DRI units, DFS at common coal circuit and not completed concreting of remaining portion of internal	It was reported by the plant authority that they have placed work order for the installation of HD IP Camera. Mechanized wheel washing system

roads, cleaning and metaling of approach road to solid waste dump site, earth covering and plantation over exhausted part of solid waste dump area with provision of retaining wall/toe wall, parapet wall along the nallah, cleaning and repairing of internal roads and not obtained Authorization under Hazardous & Other waste (Management and transboundary movement) Rules 2016 as per additional conditions stipulated in CTO order, though the time period has already been elapsed.

with effluent treatment and recycling facilities at the exit point of the industry has not been installed.

PDHS system has not yet been installed at the bag filters of DRI units. Dust accumulated at the bottom of bag filters, ESPs, Economizers of boilers, etc. was being cleaned.

DFS at the coal circuit has not been installed.

Cleaning of the internal roads was being carried out, remaining part of the internal roads has not been concerted.

Metaling of approach to the dump site has not been done.

Industry has proposed to cover the exhausted part of the solid dump site and reclaim by plantation.

Industry has proposed to provide retaining wall/toe wall, parapet wall along the nallah passing through the plant area.

Industry has not yet submitted any online application for authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from the Board

Conclusion:-

In view of the above suitable decision may be taken.


Er. C. S. Chauhan
Asst. Env. Engineer



ANNEXURE- R4/6

EPBX : 2561909/2562847

Email : paribesh1@ospcboard.org

Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar 751012

No 20837 IND-I-CON- 4699

Dt 27-12-2021

By : Speed Post/ E-Mail - gmsteelbbsr@gmail.com

To

The Director,
M/s. GM Iron & Steel Company Ltd.,
(Works at Kulei, Dist- Dhenkanal)
N/4-157, IRC Village, Nayapalli,
Bhubaneswar- 751015

Sub : Compliance to Direction U/s.31 of the Air (PCP) Act, 1981 and 33A of Water (PCP) Act, 1974 -Reg.

Ref : This office direction vide letter No. 16604, dtd. 29.10.2021
Your letter No. GMISCL/SPCB/006/2021-22, dtd. 09.11.2021

Sir,

With reference to above, it is to intimate that a direction was issued to your industry to take immediate temporary shutdown of the whole plant and carry out rectification work to remove lapses observed by RO, SPC Board, Angul during inspection conducted on 28.09.2021 & 06.10.2021. In reply, you have mentioned the major lapses have been complied & some jobs under progress. But, from inspection report of officials of RO, Angul conducted on 8.12.2021 following observations were made.

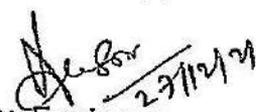
- You have not concreted the work zone area.
- You have not upgraded the digital display board at main gate for display of environmental information.
- The repair of CEMS is not completed.
- You have not installed IP camera, mechanical wheel washing machine with ETP, PDHS at hoppers of bag filters of DRI, DFS at coal circuit, concreting of remaining internal road, metaling of approach road to dump site, soil covering of existing dump site, retaining wall/toe wall along the nalla and not obtained authorization under hazardous waste management from the Board as per additional conditions stipulated in CTO order.

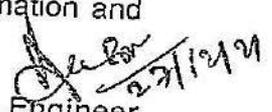
In view of above, you are required to apply for authorization under hazardous waste management to the Board and submit timeline for completion of jobs stipulated in additional conditions as well as other jobs which are not completed as per the direction issued to your industry with cost of jobs within 15 days to this office for imposing of bank guarantee for timely completion of the pollution control measures after which permission for operation of your plant will be further processed.

Yours faithfully,

Memo No. 20838 / dtd. 27-12-2021 By Email

Copy forwarded to the Regional Officer, SPC Board, Angul for information and necessary action.


Chief Env. Engineer


Chief Env. Engineer



ANNEXURE - R4/7
GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com
CIN : U27310WB2007PLC113656

Ref: GMISCL/SPCB/007/2021-22

Date: 10.01.2022

To,

✓ The Chief Env. Engineer,
State Pollution Control Board, Odisha
Parivesh Bhawan, A/118,
Nilakanthanagar, Unit-VIII,
Bhubaneswar-751015

Sub: Compliance to Direction U/s 31 of the Air (PCP) Act, 1981 and 33A of Water (PCP) Act, 1974- Reg.

Ref: Your letter No. 20837/IND-I-CON-4699 dated 27.12.2021

Sir,

With regards, we are submitting herewith the compliance to Direction U/s 31 of the Air (PCP) Act, 1981 and 33A of Water (PCP) Act, 1974 in respect of GM Iron and Steel Company Limited, works at Kulei, Dist-Dhenkanal, Odisha.

The point wise compliances are furnished herewith for favour of kind perusal:

Sl. No.	Conditions	Compliance
a)	You have not concreted the work zone area.	The work order has already been issued to the contractor to start the concrete work vide work order No.GMISCL/Plant/Civil/12/2021-22 dated- 30-12-2021 and the contractor has started the work. Copy of the work order is attached as Annexure-1.
b)	You have not upgraded the digital display board at main gate for display of environmental information.	The purchase order for up gradation of digital display board has already been issued in favour of Better Enterprises vide purchase order No. GMISCL/PI/02/ dated.30.12.2021 Also Rs. 1 lakh as advance has been paid to the said firm on date. 30.12.2021

Sri Baskari, ASO
12/1/2022



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

		Copy of the quotation and purchase order are attached as Annexure-2 .
c)	The repair of CEMS is not completed.	The repairing work of CEMS has already completed.
d)	You have not installed IP camera, mechanical wheel washing machine with ETP, PDHS at hoppers of bag filters of DRI, DFS at coal circuit, concreting of remaining internal road, metaling of approach road to dump site, soil covering of existing dump site, retaining wall/toe wall along the nalla and not obtained authorization under hazardous waste management from the Board as per additional conditions stipulated in CTO order.	<ul style="list-style-type: none">- The work order for installation of IP camera has already been issued in favour of TRONIX wave Design & Research Pvt. Ltd. vide work order No. GMISCL/PI/01/2021-22 dated. 29.12.2021 also Rs. 1.5 lakh has been paid as advance.- The work order for construction of mechanical wheel washing machine has already been issued vide work order No. GMISCL/03/2021-22 dated. 29.12.2021 also Rs. 3 lakh has been paid as advance.- The construction of ETP, PDHS at hoppers of bag filters of DRI, DFS at coal circuit has already been started and it will be completed within 15 days.- The work order has already been issued to the contractor to start the concreting of remaining internal roads work, metaling of approach road to dump site vide work order No. GMISCL/PLANT/CIVIL/12/2021-22 dated. 30.12.2021 and the work has started.- For authorization under hazardous waste management, the company has already applied online before the Board on date: 29.12.2021

Thanking you,

Yours faithfully,

For GM Iron and Steel Company Limited

GM Iron & Steel Company Ltd.

Authorized Signatory

Copy To: The Regional Officer, SPC Board, Anugul



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

GM Iron & Steel Company. Ltd.
At/Po-Kulei, P.S - Parjang
Dist. - Dhenkanal, PIN-759146
ODISHA

WORK ORDER

TO, M/s PRADHAN ENGINEERING Mr. Subrat Kumar Pradhan At Jharaberini, Po-Hanumanpur, Ps-kaniha, Dist- Angul, 759117 Mob No:- 7873791456 E-mail: pradhanengineering482@gmail.com GST NO- 21BKUPP3280N1ZJ	WO No : GMISCL/PLANT/CIVIL/12/2021-22	Date: 30.12.2021
	REF: Your Quotation No- PE/CIVIL/GMISL/08-2020-21	DATE : 29.12.2021

With reference to you're above cited quotation and subsequent discussions we had with you, we are pleased to place our Work order for Civil work at plant on contractual basis as per the terms and conditions given below.

SCOPE OF CONTRACTOR

- (i) Supply of required skilled manpower with mutually negotiated wages for civil work as per the equation submitted by you ON DATED 29.12.2021
- (ii) Activity of contractor includes monitoring of the process with desired quality check & quantity of the product.
- (iii) Contractor must ensure maximum productivity and optimum quality with minimum fuel consumption, depending upon the quality of material provided by us.
- (iv) Contractor must utilize the recourses effectively for minimizing the production cost and implement best ideas from time to time.
- (v) Contractor must provide cost comparison sheet every month with available raw materials, which will help for finalization of raw materials for operation of plant with minimum production cost.
- (vi) Contractor/Site head must be present at site.
- (vii) All inside facilities related to accommodations of staffs /workers will be under the scope of contractor.

SCOPE OF GMISCL

1. All required raw materials (sand, chips, cement, water, electricity & shuttering etc.) will be provided by GMISCL Company.
2. Procurement of all spares, consumables, oils, lubricants and maintaining of store is in GMISCL scope.

Compensation and Payments:

Applicability of GST: GST as applicable on the service shall be charged separately in the Tax Invoice and the contractor shall comply with all the requirements under GST Law, to ensure timely receipt of input tax credit benefit of the taxes charged by him.

TDS shall be deducted as per the current notification of the Govt. from your bill and in lieu of the same necessary TDS certificate shall be provided at the end of the quarter.

Safety:

1. All Safety gadgets will be provided by GMISCL for the first time but after requirement the contractor will be provided to their workmen/employees. Manpower will not be allowed inside the plant without Safety Shoes, Safety Helmets and other necessary safety gadgets. If, manpower engaged under this contract will not follow the safety norms, disciplinary action will be taken against him as per rules of GMISCL Management.
2. You will deploy only physically & medically fit workmen for carrying out the above jobs. No child labour and women worker are allowed at site.
3. You will abide all safety measures & rules during the course of all operations under this work order.

License and other statutory documents:

1. You shall have to take the Contract Labour Licence within One month at the jurisdiction of Plant, EPF & ESI Registration/ WC Policy from the appropriate authorities and produce a copy of the certificate of the same in the HR department of GMISCL without fail.
2. **Wages Period:** Wages period shall not be paid to exceed one month and payment has to be made latest by the 7th/10th day of end of the wage period as applicable under the law.
3. You shall pay the wages of your workers directly in their savings bank accounts and submit the proof thereof along with Muster Roll and wage sheet to the designated officer of the GMISCL for verification and certification.
4. You shall deduct EPF & ESI from the wages of your workers deployed by you and deposit the same with matching amount and other applicable charges to the EPFO. You have to submit the ECR & Challan copy to the HR/IR department with the bills.
5. Contractor shall give valid ID card (Identity Card) to all his workmen immediately after commencement of work at site.

Payments:

1. Payment will be made within 15 days after submission of RA bill.
2. **Service Charges/commission towards engagement of labour is fixed at 15% on Basic Price.**
3. An amount of 10% will be debited on monthly Service charges as a retention charges and will be settled after completion or termination of services from the company.
4. The monthly contract value shall be payable within next calendar on the subject to deduction against the penalty on non-performance, manpower shortfall employees sleeping while on duty etc, as follows:
5. The manpower shortfall is excluding the weekly off and compensatory off (extra duty). The compensatory off will be allowed on duty in weekly off.
6. The payment shall be made after clearance of all statutory formalities at our HR department.

Validity: Work Order validity is for **Eleven months** from the date of release of order.

Rules & Regulations:

During your job at our premises, you shall abide all the Rules and Regulations of M/s. GMISCL which are in force and may come into force from time to time.

You shall ensure that none for your workers, supervisors and officers should indulge in any sort of indiscipline or misconduct detrimental to the interest of the company

If anybody is found violating the rules or indulging in any indiscipline / misconduct, GMISCL management reserves the right to take any disciplinary action against the said person.

Statutory Requirements:

The contractor shall ensure that all workmen are covered under ESI/WC& PF as per statutory guidelines. It is clearly understood between parties that no claims whatever will be entertained by the GMISCL Company and those to be borne by the contractor. The contractor's contribution towards ESI/WC& PF shall be retained and deposited by the contractor along with employees contributions as per EPF Act 1952. Proof of such payments & wage register should be submitted to Employer's HR Department every month for verification and releasing of his monthly RA bills. .

Other terms and conditions

1. The agreement will be initially for **Eleven months** from the date of effective from **30.12.2021 to 30.11.2022**.
2. Dispatch details must be furnished to the GMISCL plant incharge/ DRI Head on day to day basis for smooth operation of the plant.
3. In case of any medical treatment of workmen of said agency, up to Rs.10, 000/- (Rupees Ten Thousand Only) will be borne by the Contractor. If workmen's medical treatment expenses above Rs.10, 000/- then GMISCL give that amount immediately for treatment. And the same amount will be debited/adjusted from the contractor's monthly service bill.
4. In case of any fatal accident due to any reason inside the plant premises will be managed by the Contractor. Any advance or expenses borne by GMISCL Management on any accidental matter for the contractor workmen will be debited/adjusted from the Contractor's service bill or mutually discussed and agreed by both the parties.

The contractor will incorporate the following details in the Tax Invoice raised by him.

1. GST No. of Principal Employer/ Company GMISCL.
2. Name and address of the company
3. Tax Invoice No. and date.
4. Particulars of Job.
5. Period from: _____ to _____
6. GST No. / PAN No. of the Contractor should be prominent in the Tax Invoice.
7. 5 No. of signed CC check must be deposited.
8. Details of Job/ Service should be attached with Tax Invoice.



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

Po No. GMISCL/03/2021-22

Date: 29-12-2021

To,

GLOBAL TECH ENVIRO EXPERTS PVT LTD

C-23,BIB NAGAR

BHUBANESWAR(ODISHA)

Email: globaexperts@rediffmail.com

Subject: Supply of Wheel Washing System

Dear Sir,

With reference to your above reference offer/Performa Invoice & subsequent negotiations we are pleased to place our purchase order for supply of the items described below :

S.L NO	Particulars	HSN CODE	QTY	Rate/unit	Amount
1	WHEEL WASHING SYSTEM INCLUDING ALL ACCESSORIES –WHEEL WASHING SYSTEM INCLUDING ALL ACCERSORIES (OTHER TECHNICAL DETAILS AS PER YOUR ANNEXURE-1)	84798950	1	15,00,000	15,00,000
			CGST(9%)		135,000
			SGST(9%)		135,000
			TOTAL		17,70,000

Terms and condition:-

- 1) Price Basic: FOR OUR SITE AT KULEI, DHENKANAL
- 2) Packing and Forwarding: Inclusive
- 3) GST: EXTRA AS ABOVE
- 4) Delivery: Within 5 weeks from date of receipt of our purchase order and delivery date shall be strictly Followed
- 5) Payment: 10 % Advance on basic price acceptance of purchase order , 80% after receipt of materials & 10 % After commissioning on submission of PBG(VAID FOR ONE YEAR)
- 6) Transportation : Inclusive
- 7) Make: Na
- 8) Special Clause: Civil Drawing is to be provided immediately after confirmation
- 9) Inspection : At your works
- 10) Guarantee/Warranty: As per standard Norms
- 11) Billing address : GM IRON & STEEL COMPANY LIMITED ,At/Po-kulei,Ps-Parjang,Dist-Dhenkanal,Odisha-759146
- 12) E-WAY BILL : E-way bill required for exceeding invoice value more than 50,000/- to avoid penalty Rs 20,000 or Tax charges on invoice whichever is greater applicable
- 13) Invoice Terms: Tax invoice to be submitted along with the supply
- 14) Other Terms



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834, Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB32007PLC113656

General Terms -

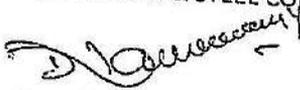
1. Time is essence of this order and delivery must be made as per delivery schedules unless otherwise differed by us in writing.
2. In the event the suppliers fails to delivers the goods of the ordered quality or deliver different and/ or sub-standard make /quality ,the company reserves right to reject the materials and inform the suppliers to lift the materials form our stores at his own cost, incoming freight. Breakage /loss if any during transit due to poor packing or handling shall be suppliers accounts
3. Please ensure that your GST/TIN/TAN/no's are mention on your invoice
4. ARBITRATION
 1. If at any point of the time any dispute or question arises between the parties touching the meaning, construction or effect of this agreement or of any clause or thing therein contained or regarding the respective liability and rights under this agreement then every such dispute or question shall be referred to arbitration , as per provision of the arbitration and conciliation act 1996, as amended from time to time ,to a sole arbitrator to be appointed by M/s GM IRON & STEEL COMPANY LIMITED within one month from the date of notice invoking this arbitration clause and the sole arbitrator so appointed shall enter upon reference within one month from the date of his appointment, parties further agree the place of arbitration sitting be at Dhenkanal.
 2. The courts at Dhenkanal shall have exclusive jurisdiction.

Please return the duplicate copy of this purchase order duly signed and stamped as a token of its acceptance.

Thanking You

Yours faithfully

For GM IRON & STEEL COMPANY LIMITED


Deepak Kumar Nanda

(Factory manager)





Odisha Pollution Control Board

[See Rules 6(1)]

APPLICATION REQUIRED FOR GRANT/RENEWAL OF AUTHORISATION FOR GENERATION OR COLLECTION OR STORAGE OR TRANSPORT OR RECEPTION OR RECYCLING OR REUSE OR RECOVERY OR PRE PROCESSING OR CO- PROCESSING OR UTILISATION OR TREATMENT OR DISPOSAL OF HAZARDOUS AND OTHER WASTE

From
GM Iron and Steel Company Limited
General Manager
At/Post-Kulei

To
The Member Secretary,
State Pollution Control Board, ODISHA
Bhubaneswar

Sir

I/We hereby apply for authorisation/renewal of authorisation under the Sub-rule (1) of Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1 a)	Name and address of the unit and location of the activity	M/s GM Iron and Steel Company Limited At/Post-Kulei
b)	Name of the Occupier of the facility /Operator of disposal facility	GM Iron and Steel Company Limited
c)	Designation	General Manager
d)	Mobile No	9937008989
e)	e-mail Id	gmsteelbbsr@gmail.com
f)	Authorization Type Applied For	Fresh
g)	Authorisation required for	Generation, Collection, Storage, Disposal
2	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum	

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
5.2 Wastes or residues containing oil	WASTE OR RESIDUE CONTAINING OIL	0.2 T/Annum	Recyclable	Kept on concrete floor under shed	Co-processing in Cement Kilns	Process	Liquid	5 T	0 T
3.1 Used or spent oil	used oil	0.5 T/Annum	Recyclable	Plastic Drums	Recovery and Reuse-Captive	Process	Oily	5 KL	0 T
3 a)	Year of commissioning and commencement of Production?					2019			
b)	Whether the industry works 1 shift/2 shifts/round the clock?					two shifts			
4	<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. (To be attached separately)					Attached			
5	Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)					Attached			
8	Recyclers/Pre-processors/Co-processors/Users of hazardous or other wastes :								
i)	Nature and quantity of different commonly recyclable hazardous wastes in Schedule-IV procured per annum from domestic sources or imported or both:								
	Hazardous Wastes Type		Passbook Type		Quantity		Source (Domestic/Imported)		

ii)	Furnish installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency	Attached
iii)	Details of secured storage of wastes including the storage capacity	Storage in Containers over impervious floor under well ventilated covershed followed by disposal through actual users having valid Authorization from OSPCB
iv)	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.)	Attached
v)	Details of end users of products or by-products	Used/Spent Oil-0.5 T/Annum Waste/Residues Containing Oil-0.2 T/Annum
vi)	Details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	
vii)	Details of occupational health and safety measures	
viii)	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines	Not Applicable
ix)	Arrangements for transportation of waste to the facility	Disposal through actual users having valid Authorization from OSPCB

Place: *Bhubaneswar*

Date: *29/12/2021*


Signature of the Applicant
Name and Designation



ANNEXURE- R4/8

1075 27/1/22
GM Iron & Steel Company Ltd.

Adm. Office: Rairangpur, Mayurbhanj, Odisha - 757043

Tel: +91-6794-222834. Fax: +91-6794-222698

E-mail: gmsteelbbsr@gmail.com

CIN: U27310WB2007PLC113656

Ref: GMISCL/SPCB/008/2021-22

Date: 24.01.2022

To,

The Addl. Chief Env. Engineer,
State Pollution Control Board, Odisha
Parivesh Bhawan, A/118,
Nilakanthanagar, Unit-VIII,
Bhubaneswar-751015

Sub: Compliance to Direction U/s 31 of the Air (PCP) Act, 1981 and 33A of Water (PCP) Act, 1974- Reg.

Ref: 1- Your letter No. 20837/IND-I-CON-4699 dated 27.12.2021
2- Our Compliance Letter No.. GMISCL/SPCB/007/2021-22 Dated 10.01.2022

Sir,

With regards, we are submitting herewith the estimated budget and time period to complete the work in respect of GM Iron and Steel Company Limited, works at Kulei, Dist-Dhenkanal, Odisha.

The point wise estimated budget and time period are furnished herewith for favour of kind perusal:

Sl. No.	Conditions	Estimated Budget	Time Period
a)	Concreted the work zone area.	Rs.36,000,00.00	3 Months
b)	Up gradation of the digital display board at main gate for display of environmental information.	Rs. 2,75,000.00	15 Days
c)	The repair of incomplete CEMS work	Rs. 26,550.00	Already completed
d)	1. Instalation of IP camera, 2. Mechanical wheel washing machine with ETP. 3. PDHS at hoppers of bag filters of DRI, DFS at coal circuit. 4. Concreting of remaining internal	Rs. 6,30,000.00 Rs. 5,00,000.00 Rs. 27,00,000.00 -----	15 Days 15 Days 1 Months Cost & time is already

Sri Baskys, ASO
25/1/2022



GM Iron & Steel Company Ltd.

Adm. Office : Rairangpur, Mayurbhanj, Odisha - 757043

Tel : +91-6794-222834. Fax : +91-6794-222698

E-mail : gmsteelbbsr@gmail.com

CIN : U27310WB2007PLC113656

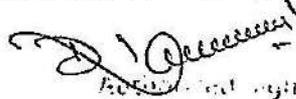
road.			
5. Metaling of approach road to dump site, soil covering of existing dump site.	Rs. 1,00,000.00		mentioned at Sl. No. A 15 Days
6. Retaining wall/toe wall along the nalla.	Rs. 1,00,000.00		15 Days
Total	Rs. 79,31,550.00		All the work shall be completed within 2 Months

Thanking you,

Yours faithfully,

For GM Iron and Steel Company Limited

GM Iron & Steel Company Ltd.



Representative

INSPECTION REPORT OF M/S G.M. IRON AND STEEL COMPANY LIMITED,
AT/PO-KULEI, PARAJANG, DIST-DHENKANAL

M/s. G. M. Iron and Steel Company Ltd. (formerly known as Rana Iron & Power Ltd.), At/PO- Kulei, Parjang, Dist- Dhenkanal was inspected by Er. C. S. Chauhan, AEE 12.01.2022 to verify the compliance of non-compliances mentioned in the direction issued to the industry vide Board's letter no.20837, dt.27.12.2021 and public complaint lodged against the industry by Sri Santunu Kumar Bhukta and others through e-mail on dt.08.01.2022 and 17.10.2021. Sri Deepak Kumar Nanda, Factory Manager of the plant was present during inspection.

The company is having facilities like 1x350 TPD DRI kiln, 1x100 TPD DRI Kiln, 12 MW CPP (8 MW WHRB+ 4 MW AFBC), Induction Furnace - 2x10 T/heat, Concast - 75,000TPA and Rolling Mill - 30,000TPA. Consent to operate granted to the unit is valid till 31-03-2023.

Observations on the day of inspection:

1. None of the unit of the industry was in operation during inspection. All units were found to be under maintenance. It was verified from the shift register record that 350TPD DRI Kiln taken shut down on 30.10.2021 in 'B' Shift and 100TPD DRI Kiln taken shut down on 30.10.2021 in 'B' Shift. Temperature of the both kilns was also verified during inspection using IR Thermometer which comes to 22.6°C.
2. Cleaning in entire plant to improve housekeeping was under progress.
3. No wastewater was being discharged to outside the factory premises on the day of inspection.
4. Since, none of the unit was being operated; no ambient air quality or stack monitoring was conducted during inspection.

Compliance Status of non-compliances mentioned in the direction issued to the industry vide Board's letter no.20837, dt.27.12.2021:

Sl. No.	Non-compliance	Present Status
a)	You have not concreted the work zone area.	It was observed that concreting of work zone area has been started. Concreting of area below ABC of 350TPD DRI Kiln was completed. Concreting of other work zone area will be completed by 15 th February 2022, as reported. Concreting of remaining internal roads will be completed by 31 st March 2022. Industry has placed work order in favor of M/s. Pradhan Engineering for concreting work (copy enclosed).

b)	You have not upgraded the digital display board at main gate for display of environmental information.	Industry has placed purchase order in favor of M/s. Better Enterprises for installation of Digital Display Board which will be installed by 25 th January 2022, as reported by plant's authority (copy of PO attached).
c)	The repair of CEMS is not completed.	Since the plant was not in operation, CEMS was also not being operated. However, it was reported by the plant authority that CEMS has been repaired. Industry has submitted copy of invoice generated in favor M/s. Bhoomi Process Management Pvt. Ltd. for maintenance of CEMS (copy enclosed).
d)	You have not installed IP camera, mechanical wheel washing machine with ETP, PDHS at hoppers of bag filters of DRI, DFS at coal circuit, concreting of remaining internal road, metaling of approach road to dump site, soil covering of existing dump site, retaining wall/toe wall along the nalla and not obtained authorization under hazardous waste management from the Board as per additional conditions stipulated in CTO order.	<p>Industry has placed purchase order in favor of M/s. Tronixware Design and Research Lab Pvt. Ltd. for the installation of HD IP Camera (copy of PO enclosed). IP Camera will be installed by 7th February 2022, as reported.</p> <p>Industry has placed purchase order in favor of M/s. Global Tech Enviro Experts Pvt. Ltd. for installation of mechanized wheel washing system with effluent treatment and recycling facilities at the exit point of the industry (copy of PO enclosed). Mechanized wheel washing system will be installed by 10th February 2022, as reported.</p> <p>PDHS system has not yet been installed at the bag filters of DRI units. It was reported by the Plant's authority that it is under planning and designing stage. PDHS with silo will be installed by 31st March 2021.</p> <p>DFS at the coal circuit has not been installed. It was reported by the authority that DFS will be installed by 28th February 2022 at present it is under planning and designing stage.</p> <p>As mentioned above concreting of entire internal roads (including drains and approach road to dump site) approx.</p>

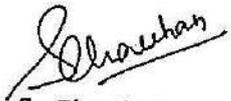
1.2Km will be completed by 31st March 2022, work order has been placed for the same.

Industry has proposed to use the waste dumped inside plant area for filling up the low lying area available inside plant premises for expansion of the industry.

Industry has submitted online application No.3933567, dt.29.12.2021 to the Board for authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Conclusion:-

In view of the above suitable decision may be taken.


Er. C. S. Chauhan
Asst. Env. Engineer



ANNEXURE - R4/10

EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar 751012

No 1338 / IND-I-CON-4699

Dt 28-01-2022

To

By Speed Post / E-Mail: gmsteelbbsr@gmail.com ✓

The Director,
M/s. GM Iron & Steel Company Limited,
At/PO-Kulei, Dist- Dhenkanal

Sub: Permission for operation of whole plant (1x100 TPD DRI Kiln, 1x350 TPD DRI Kiln, CPP-12 MW (8 MW WHRB +4 MW AFBC), Induction Furnace-2x10 Ton/heat, CCM to produce 72,000 TPA and Rolling Mill-30,000 TPA in the name & style of M/s GM Iron & Steel Company Ltd., At/PO: Kulei, Dist: Dhenkanal-Reg.

- Ref : (i) This office direction letter No. 16604, dtd. 29.10.2021
(ii) Your Letter No. GMISCL/SPCB/007/2021-22, dtd. 10.01.2022 and 22.12.2021
(iii) Your Letter No. GMISCL/SPCB/008/2021-22 dtd. 24.01.2022

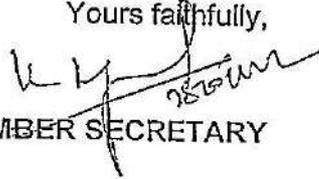
Sir,

In view of rectification of pollution control measures and based on the compliance observed by the Officials from the Regional Office, Angul during inspection of your plant conducted on dtd. 12.01.2022 and obtaining firm commitment to submit performance bank guarantee of Rs. 11,85,750/- (Rupees eleven lakh eighty five thousand and seven hundred fifty only) and an affidavit within 7 days to complete the pending jobs such as concreting of work zone area, upgradation of digital display board, installation of IP camera, Mechanical wheel washing system, PDHS at hoppers of bag filters of DRI Kilns, DFS at coal circuit, concreting of remaining internal road, metaling of approach road to dump site and retaining wall along the nallah in a time bound manner. You are hereby allowed to resume operation of whole plant (1x100 TPD DRI Kiln, 1x350 TPD DRI Kiln, CPP-12 MW (8 MW WHRB +4 MW AFBC), Induction Furnace-2x10 Ton/heat, CCM to produce 72,000 TPA and Rolling Mill-30,000 TPA) along with all pollution control measures and conditions stipulated in CTO order issued earlier vide letter No. 5150 dtd. 26.03.2021 with condition to submit bank guarantee with affidavit within 7 days for jobs which are not completed.

The performance of the pollution control devices of your plant will be evaluated by the Regional Officer, State Pollution Control Board, Angul during operation of your plant. In case of technical failure of pollution control devices/ non-compliance to the norms of the Board, operation of the industry shall be stopped and the fact be intimated to the Board immediately by Email/Speed Post.

Encl : BG & Affidavit format

Yours faithfully,

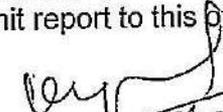

MEMBER SECRETARY

11211

375
677
Memo No. 1339 /Dt. 25-01-2022 / By Email
Copy forwarded to the Collector, Angul for information.


MEMBER SECRETARY

Memo No. 1340 /Dt. 28-01-2022 / By Email
Copy forwarded to the Regional Officer, SPC Board, Angul for information. He is instructed to keep strict vigil on industry and conduct monitoring to evaluate performance of APC measures taken by the unit after resumption of operation & submit report to this office.


MEMBER SECRETARY



STATE POLLUTION CONTROL BOARD, ODISHA

A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012
 EPABX-2560929,2561909, Tel: 2564573,2562368,
 Email :paribesh1@ospcboard.org, Website : www.ospcboard.org

No 12263 / IND-I-CON- 4699

Dt 07-12-2020

BY SPEED POST / EMAIL: gmsteelbbsr@gmail.com

DIRECTION U/S. 31A OF THE AIR (PCP) ACT, 1981 & 33 A OF WATER (PCP)ACT,1974 AND AMENDMENTS THEREUNDER.

WHEREAS, you are operating a sponge based steel plant having 1x100 TPD (DRI Kiln-I) & 1x350 TPD (DRI Kiln-II) and Captive Power Plant (CPP) – 12 MW, At/PO- Kulei, in the district of Dhenkanal in the name and style of M/s. GM Iron & Steel Company Ltd., (formerly known as M/s. Rana Iron and Power Ltd). Consent to operate has been granted up to 31.03.2021, subject to strict compliance of consent conditions;

AND WHEREAS, a complaint petition made by Sri Anil Kumar Bhutia and Others of village Kulei, Dist- Dhenkanal forwarded by Regional Office, SPC Board, Angul, wherein it has been alleged that your industry is causing air pollution in the area;

AND WHEREAS, your industry was inspected by officials of Regional Officer, Angul on 06.11.2011 in connection with the above complaint (inspection report enclosed). From inspection report following non-compliances were observed;

- a) Your industry is operating DRI Kilns-1x100 TPD and 1x350 TPD without operating of ESP & ID Fans, which resulting profuse emission observed at emergency caps of both the Kilns causing air pollution in that area.
- b) Leakages observed from slip rings of both DRI Kilns.
- c) Pneumatic dust handling system provided at ESP hoppers of both DRI kilns were in defunct condition.
- d) Accumulation of dust was observed at the bottom of both DRI kilns causing fugitive emission in the area.
- e) Accumulation of dust was also observed at entire wok zone area and bag filter area.
- f) All the Bag filters provided at process area like coal handling, process transfer & I-Bin, Product House, Product Separation and Cooler discharge were not working properly causing fugitive emission.
- g) DFS system installed at iron ore circuit was not functioning and huge slumy deposited in that area.
- h) The boundary wall between natural nallah and your industry was collapsed in some portions, which need immediate repair.

P.T.O

1/2/1

- i) Result of Ambient Air Quality monitoring conducted at Administrative Building shows PM_{10} as $141 \mu g/m^3$, which exceeded the prescribed standard of $100 \mu g/m^3$.
- j) The CEMS installed in the APC devices of DRI Kilns were not working.
- k) You have not provided separate storage shed for storage of hazardous waste generated from your industry. Empty oil drums and grease filled drums were stored in open and oil spillage observed in some places.
- l) You have not provided electronic display board for display of environmental information.

AND WHEREAS, non-compliances mentioned above that you have failed to control pollution created by your industry and also failed to comply the consent conditions and provisions of section U/S 25 & 33A of Water (PCP) ACT, 1974 and U/S. 21 & 31A of the Air (PCP) Act, 1981 and rules framed there under;

NOW, THEREFORE, by virtue of the power conferred under section 31A of the Air (P&CP) Act, 1981 and 33A of Water (PCP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to stop operation of DRI Kilns (1x100 TPD and 1x350 TPD) forthwith till rectification of ESPs & ID fans and take appropriate corrective steps to remove the other lapses immediately and furnish action taken report to the Board within 15 days, failing which appropriate action shall be taken against your unit.

Encl : As above

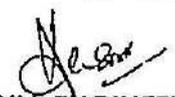

MEMBER SECRETARY

To

The Director,
M/s. GM Iron & Steel Company Ltd.,
(Formerly known as Rana Iron and Steel Ltd.,)
At/PO- Kulej, Dist- Dhenkanal

Memo No. 12264 dtd. 07-12-2020 (By Email)

Copy forwarded to the Regional Officer, SPCB, Angul for information and necessary action.


CHIEF. ENV. ENGINEER

Inspection Report of
M/s. G.M. Iron and Steel Company Limited,
At/P: Kulei, Tahasil: Parajang, Dist:Dhenkanal

Surprise visit was conducted to M/s. G. M. Iron and Steel Company Ltd. (formerly known as Rana Iron & Power Ltd.), At/Po- Kulei, Parjang, Dist- Dhenkanal on 26.04.2022 and 30.04.2022 by the undersigned along with Er. C. S. Chauhan, DEE in connection with status of operation of the industry and status of pollution control measures of the industry with respect to public complaint against the industry. Sri Dillip Rout, GM (Operation) of the plant was present during inspection.

The company is having facilities like 1x350 TPD DRI kiln, 1x100 TPD DRI Kiln, 12 MW CPP (8 MW WHRB+ 4 MW AFBC), Induction Furnace - 2x10 T/heat, Concast - 75,000TPA and Rolling Mill - 30,000TPA. Consent to operate granted to the unit is valid till 31-03-2023. During visit 1x350 TPD DRI kiln was not in operation but 1x100 TPD DRI Kiln was in operation.

The observations made during the inspection are given as follows.

100 TPD DRI Rotary Kiln:-

1. Before entry to the unit on 26.04.2022 the profuse emission was observed from the stack connected to 1x100TPD. The industry has installed an ESP of capacity 50,000 Nm³/hr capacity attached to the 100 TPD kiln with FD cooler, ESP found operational during inspection. A stack of about 30 meter height has been attached to it. The industry has installed WHRB (2 MW) to the 100 TPD DRI Kiln. WHRB was not in operation.
2. CEMS has been installed at the stack connected with 100TPD DRI Kiln. Gaseous analyzers were found operational during inspection, however, PM analyzers installed at the stack connected to 100TPD DRI was found to be defunct.
3. Enormous flue gas was being released through emergency cap of the kiln causing extensive air pollution in the area.
4. The industry has installed wet scrubber at the DSC of both rotary kiln and at the radiant section of WHRB. Pneumatic dust handling system installed at the ESP hopper of 100 TPD Kiln. Huge quantity of accumulation of dust was observed surrounding the ESP and Stack area causing huge pollution and no clean space was available for movement.
5. Accumulation of solid waste was observed at the entire work zone area of Rotary kiln including all bag filter areas.
6. The unit has installed common pulse jet bag filters (350 TPD & 100 TPD Rotary Kiln circuit) at i) Raw Material Circuit (common for both DRI Plant and AFBC Plant) for coal handling (35000 m³/hr), ii) Transfer circuit & Intermediate Bin (35000 m³/hr), iii) product House , product separation unit and Cooler Discharge (50000 m³/hr), iv) Bag filter at coal Injection point (15000 m³/hr.) at 350 TPD and 100 TPD rotary kiln circuit. During visit all the bag filters were not operating perfectly and

profuse emission was observed from Cooler Discharge bag filter area, raw material bag filter area, coal injection bag filter area and transfer circuit bag filter area.

7. Profuse emission was observed from the coal injection point of the 100TPD DRI Kiln.
8. Huge fugitive emission was observed from emergency cap of 100 TPD ABC Rotary kiln, Slip seals area, Cooler discharge area and raw material handling area. Industry may be asked to up-grade common BFs or to install additional bag filters.
9. The house keeping at GCP area, DSC area and all the bag filter area was not satisfactory.
10. PDHS installed at the bottom of the ESP of 100TPD DRI unit was found to be not functioning properly. Silo connected to PDHS was found to be too low to collect/un-load dust in vehicle. Industry may be asked to repair and upgrade the PDHS at 100TPD DRI unit.
11. Platform provided at the stack connected to the ESP of 100TPD Kiln was found to be damaged and unsafe for carrying out stack monitoring. Monkey ladder provided along MS stack was also unguarded and unsafe to climb up.

350 TPD DRI Rotary Kiln

1. The industry has installed an ESP of capacity 90,000 Nm³/hr capacity attached to the 350 TPD kiln. A common stack (350TPD DRI Kiln and 4MW AFBC) of about 56 meter height has been attached to it. The industry has attached WHRB (6 MW) to the 350 TPD DRI Kiln. 350TPD DRI Kiln was not in operation on dt.26.04.2022, however, it was in operation on 30.04.2022, the day of monitoring. Stack monitoring was conducted at the common stack attached to the 350TPD DRI Kiln and AFBC boiler, analysis report enclosed separately.
2. Fugitive emission was observed from the stack cap of 350TPD DRI Kiln during monitoring.
3. CEMS has been installed at the common stack connected with 350TPD DRI Kiln and 4MW AFBC Boiler. Gaseous analyzers were found operational during inspection, however, PM analyzers installed at the common stack was found to be defunct.
4. Common RCC Stack of 350DRI Kiln and AFBC has also monkey ladder and unsafe platform to conduct stack monitoring.

AFBC Power Plant

Adjacent to the 350 TPD capacity DRI Rotary Kiln, the unit has 4 MW capacity AFBC Power Plant. It has separate ESP and common stack with 350 TPD DRI. During visit, on either days, it was observed that the AFBC Power plant was not in operation.

Induction Furnace with CCM:-

The unit has installed two Nos. of induction furnaces each of capacity 10 T/heat. The industry has provided swiveling hood to collect fume from each furnace and provision has

been made that the dust will be treated with separate wet scrubber. During visit it was not in operation.

Rolling Mill:-

During visit it was observed that till date the unit has not started operation of rolling mill.

Other observations:-

1. Ambient air quality monitoring was conducted inside plant premises on 30.04.2022. Analysis report enclosed separately.
2. Huge fugitive emission from emergency caps and stacks of both DRI kilns have been observed by the Board's official and complainants during various instances while passing through the Pitri - Pallahara road.
3. It is observed that adjacent to the industry there is a natural stream called Gambharia Nallah exists and in between natural nallah and the industry, the boundary wall at some portion has been collapsed. The industry has not yet rebuilt the boundary wall adjacent to nallah.
4. Remaining portion of internal roads has not been concreted. The internal roads in between rotary kiln area and back side of Rolling mill area was in completely damaged condition causing huge fugitive emission during plying of vehicles.
5. Internal drains were found to be covered with waste material at many places inside plant premises.
6. The solid waste dumping practice of the industry was not satisfactory. The industry has not taken any steps to cover the inactive portion of char dump by earth material and provision of earthen bund/boundary wall and drain around dump area.
7. Sri Santunu Kumar Bhukta lodged pubic complaints against the industry on dt.08.01.2022, 17.10.2021, 03.02.2022, 11.02.2022, 16.02.2022 and 05.05.2022 regarding air and water pollution caused by the industry. Following observations were made against the points raised by Sri Santunu Kumar Bhukta;
 - a) Since, encroachment of forest land or revenue land does not come under the purview of the Board, therefore, there is no comment to offer.
 - b) All wastewater and surface runoff generated from the plant area goes to the common guard cum rainwater harvesting pond. No wastewater discharge from this pond to outside was observed during inspection. However, there is possibility of discharge of excess surface runoff and runoff from waste dump area to the Gambharia nallah during monsoon period. Therefore, industry may be asked to install Surface Runoff Collection and Treatment System before monsoon within the plant premises for the collection of contaminated surface runoff from the RMHS, Plant and Waste Disposal Areas and treated water shall meet discharge standards before discharging of excess surface runoff outside

factory premises. Treated runoff water may be reused for sprinkling, cooling, etc.

- c) It was observed during inspection that industry has started disposing of char dumped near main gate. It was reported by the plant authority that land over which char is stocked is within the plant premises area. Industry was asked to moisten the char during handling to control fugitive emission.

Another dump of dried iron ore slurry and fines was observed outside the plant premises at about 100m away in the west from the plant boundary. Due to higher content of mud/soil in the ore fines, dump was observed to be settled/stabilized and there was less possibility of dust getting air borne from this dump, however, there is possibility of flow of runoff from the dump area into nearby areas.

- d) Industry has provided a drain through boundary wall for passage of rainwater. Internal drains were found to be choked/covered with waste material at many places. Compliant regarding drainage of rainwater could not be verified during inspection due to non-monsoon period.
- e) Ambient air quality monitoring was conducted inside plant premises and stack monitoring was conducted at common stack connected to 300TPD DRI unit and AFBC unit on dt.30.04.2022. 100TPD DRI unit was not in operation on the day of monitoring. Analysis report enclosed separately.
- f) As mentioned above, CEMS have been installed at the stack connected with 100TPD DRI Kiln and Common stack of 350DRI Kiln and AFBC Boiler. PM analyzers at 100TPD DRI Kiln and 300TPD DRI Kiln was completely defunct.
- g) A shed of about 4500m² size has been provided inside plant premises for the storage and processing of raw materials. In addition to this shed, raw materials (iron ore and coal) is also stored in open area.
- h) Industry has installed AFBC boiler for generation of 4MW electricity. Since dolomite which contains dolomite and lime is used as major part of fuel for steam generation. Lime and dolomite in char reduces the SO₂ concentration in flue gas. It was reported by the plant authority that AFBC boiler has inbuilt NOx burner. AFBC boiler was not in operation on the day of inspection.

Compliance to additional conditions stipulated in consent order granted vide letter no.5150, dt.26.03.2021

Sl. No.	Additional Conditions	Compliance Status
1.	The industry shall improve housekeeping in the plant area and made calibration of CEMS within one month.	During visit accumulation of solid waste material was observed in entire work zone area in haphazard manner. CEMS for monitoring of PM at 100TPD DRI Kiln and 300TPD DRI Kiln was completely

		defunct. Gaseous analyzers at 100TPD and 350TPD DRI Kilns was found operational during inspection.
2.	Industry shall install adequate numbers of HD IP (Internet Protocol) surveillance cameras as per technical specification given in earlier consent to operate order and submit location w.r.t. Latitude and Longitude, device ID of camera, date of installation and IP address to this office for establishing connectivity with the server of the Board.	Industry has installed IP Camera on the roof of control room of 350TPD DRI unit (Lat: 20°59'0.50"N, Long: 85°16'24.60"E). It was found operational during inspection but yet to be connected with server of the Board.
3.	Concreting of remaining portion of internal roads. Cleaning and metalling of approach road to the solid waste dump.	Concreting of entire internal roads (including drains) approx. 1.2Km has not yet been completed. Metaling of approach road to dump site has not yet been completed. No work in progress was observed during inspection.
4.	The industry shall Install mechanized wheel washing system along with effluent treatment and recycling facilities at the exit point of the industry.	Industry has placed purchase order in favor of M/s. AJD Environmental Solutions, Jamshedpur for installation of mechanized wheel washing system with effluent treatment and recycling facilities at the exit point of the industry. During visit it was observed that the industry has not yet installed wheel washing system. Civil construction was also observed to be stopped at the base level.
5.	Installation and revival of pneumatic dust handling system (PDHS) at the bag filter installed at DRI units.	PDHS system has not yet been installed at the bag filters of DRI units.
6.	The industry shall made earth covering and plantation over exhausted part of the solid waste dump area & provision of toe wall / retaining wall / earthen bund around solid waste dump area.	During visit it was observed that the industry has not provided earth material on the inactive portion of solid waste dump area. Industry has proposed to use the waste dumped inside plant area for filling up the low lying area available inside plant premises for expansion of the industry.

7.	Industry shall protect nallah passing through plant area by providing parapet wall along either side of the nallah.	It is observed that adjacent to the industry there is a natural nallah exists and in between natural nallah and the industry, the boundary wall at some portion has been collapsed. The industry has not yet rebuilt the boundary wall adjacent to nallah.
8.	Cleaning and repairing of internal drains shall be completed.	The industry has not taken any steps for concreting of remaining portion internal drains. Internal drains were found to be choked at many places.
9.	Installation of dry fog system in the common coal circuit to control fugitive dust emission.	During visit it was observed that DFS at the coal circuit has not been installed.
10.	Industry shall obtain authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	Industry has submitted online application No.3933567, dt.29.12.2021 to the Board for authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Compliance Status of conditions mentioned in the direction issued to the industry vide Board's letter no. 1338, dt.28.01.2022:

Sl. No.	BG Conditions	Present Status
a)	Concreting of work zone area	During visit it was observed that as on date the industry has completed concreting work at the below ABC of 350TPD DRI Kiln area. Concreting of other work zone areas are still to be completed. During inspection, no work in progress was observed.
b)	Up-gradation of digital display board	Digital display board has not yet been installed. Industry has placed purchase order in favor of M/s. Better Enterprises for installation of Digital Display Board.
c)	Installation of IP camera	Industry has installed IP Camera on the roof of control room of 350TPD DRI unit (Lat: 20° 59'0.50"N, Long: 85° 16'24.60"E). It was found operational during inspection but yet to be connected with server of the Board.
d)	Mechanical wheel washing system	Industry has placed purchase order in favor of M/s. AJD Environmental Solutions, Jamshedpur for installation of mechanized wheel washing system with effluent treatment and recycling facilities at the exit point of the industry.

		During visit it was observed that the industry has not yet installed wheel washing system. Civil construction was also observed to be stopped at the base level.
e)	PDHS at hoppers of bag filters of DRI Kilns	PDHS system has not yet been installed at the bag filters of DRI units.
f)	Dry Fog Systems (DFS) at coal circuit,	During visit it was observed that DFS at the coal circuit has not been installed.
g)	Concreting of remaining internal road.	Concreting of entire internal roads (including drains) approx. 1.2Km has not yet been completed. No work in progress was observed during inspection.
h)	Metaling of approach road to dump site and retaining wall along the nallah	Metaling of approach road to dump site has not yet been completed. No work in progress was observed during inspection.

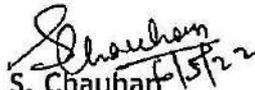
Suggestion:-

1. The unit shall upgrade or retrofit the existing ESPs at both the Rotary Kilns to meet the prescribed standards. Interlocking of ESP with kiln feed system to stop operation of DRI kiln in case failure of ESP. Non operation of ESP causes emission of untreated flue gas to the atmosphere causing air pollution in the surrounding area.
2. The unit shall upgrade the bag filters installed at product house, stock house, coal injection point and Cooler Discharge point of both the kilns.
3. Repair and up-gradation of PDHS system and dust silo installed at the Boiler and ESP of 100 TPD DRI Kiln for proper collection, evacuation and disposal of ash.
4. Installation of PDHS at hoppers of bag filters of DRI Kilns.
5. Urgent remedial action shall be initiated for housekeeping in the entire work zone area.
6. PM analyzers installed at the common stack of 350TPD DRI & AFBC and stack connected to 100TPD DRI were found to be defunct. Industry may be asked to install new PM analyzer at both the stacks
7. Dry fog system and water sprinklers shall be installed at the coal handling and iron ore circuit.
8. Coal crusher shall be operating during day time with adequate dry fog system.
9. Immediate shift of solid waste from the entire work zone area to the present solid waste dump site.
10. Industry may be asked to provide separate ladder structure and safe platform at stack connected to ESPs of both DRI Kilns to conduct stack monitoring safely.

11. Concreting of remaining portion of work zone areas and internal roads
12. Cleaning of internal drains and concreting of remaining portion of internal drains.
13. Installation of mechanical wheel washing system with ETP.
14. Metaling of approach road to dump site and repairment of retaining wall along the nallah.
15. Industry may be asked to install Surface Runoff Collection and Treatment System before monsoon within the plant premises for the collection of contaminated surface runoff from the RMHS, Plant and Waste Disposal Areas and treated water shall meet discharge standards before discharging of excess surface runoff outside factory premises.
16. Provision of earthen bund/boundary wall and drain around waste disposal area.
17. Installation of digital display at the main gate for display of environmental information.

Conclusion:-

The overall environmental compliances were not satisfactory. There has been huge accumulation of dust at entire work zone area like ESP area, Chimney area, all the bag filter area causing dust nuisance in the surrounding area. There may cause severe accident at any time as the most of the area of the industry is filled with dolochar and waste material. Due to wind blow action the dust may spread in the adjoining area of cultivated rice field and surrounding villages and adjacent to water body. Public complaint from villagers of Kulei through Grievance cell of Collectorate, Dhenkanal and through SPCB, HO was also received to this office regarding operation of the plant without taking any pollution control measures. The compliance to additional conditions of CTO was not satisfactory. The aforesaid observation can be termed as sheer negligence on the part of the unit towards control of pollution. Industry may be called for personal hearing at SPCB, HO. Direction Under Section 31 A of AIR(PCP) Act, 1981 and Under Section 33 A of WATER(PCP) Act, 1974 may be initiated to the unit for violating the consent conditions and causing environmental pollution.


Er. C. S. Chauhan
Dy. Env. Engineer


Dr. Anup Mallick
Regional Officer

REGIONAL OFFICE OF STATE POLLUTION CONTROL BOARD, ODISHA
S-3/3, INDUSTRIAL ESTATE, HAKIMPADA, ANGUL-759143



TEST REPORT

Report No.324/Air/ST/04/2022

Date: 02.05.2022

1. Name & Address of the Industry/ Source : M/s. GM Iron & Steel Company Ltd.,
Kulei, Parjang, Dhenkanal.
2. Date of Sample receipt : 30.04.2022
3. Date of sampling : 30.04.2022
4. Sample collected by : Er. C S Chauhan, DEE, Sri S K Bhoi, ASO..
& Sri S K Sahoo, FA

Date of sampling		30.04.2022			
Sl. No.	Location of Sampling Point	Flue gas Temp. (°C)	Flue gas Velocity (mtr./Sec.)	Particulate Matter Conc. (mg/Nm ³)	Standard (mg/Nm ³)
1	Stack attached to WHRB of DRI Kiln 350 TPD after ESP	143	11.93	<u>58</u>	50

[Signature]
02/05/22
Analysed by:

[Signature]
02-05-22
Board Analyst
Board Analyst
State Pollution Control Board, Odisha

REGIONAL OFFICE OF STATE POLLUTION CONTROL BOARD, ODISHA
S-3/3, INDUSTRIAL ESTATE, HAKIMPADA, ANGUL-759143



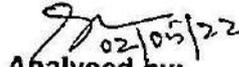
TEST REPORT

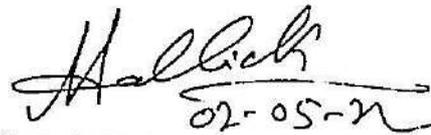
Report No.323/Air/Amb./04/2022

Date: 02.05.2022

1. Name & Address of the Industry/ Source : M/s. GM Iron & Steel Company Ltd.,
Kulei, Parjang, Dhenkanal.
2. Date of Sample receipt : 30.04.2022
3. Date of sampling : 30.04.2022
4. Sample collected by Er. C S Chauhan, DEE, Sri S K Bhoi, ASO.
& Sri S K Sahoo, FA.

Date of sampling		30.04.2022
Weather Condition		Clear
Sl. No.	Location of the station	Concentration in $\mu\text{gm}/\text{m}^3$
		Respirable Suspended Particulate Matter (PM ₁₀)
1	AAQ Near Administrative Building (Central Store)	<u>126</u>
2	AAQ at Back side of the Plant near Thapa Colony	82
Standard		100


02/05/22
Analysed by:


02-05-22

Board Analyst
Board Analyst

State Pollution Control Board, Odisha



STATE POLLUTION CONTROL BOARD, ODISHA

(Forest, Environment & Climate Change Department, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII

Bhubaneswar - 751012

No. 8501

IND - I - CON - 4699

Date 18.05.2022

By Speed Post/E-Mail: gmsteelbbsr@gmail.com

SHOW CAUSE NOTICE UNDER SECTION 33A OF THE WATER (PCP) ACT, 1974 AND 31A OF THE AIR (PCP) ACT, 1981 & RULES FRAMED THEREUNDER

WHEREAS, you are operating a sponge based steel plant having 1x100 TPD (DRI Kiln-I), 1x350 TPD (DRI Kiln-II) and Captive Power Plant (CPP) - 12 MW (8 MW WHRB + 4 MW AFBC), Induction Furnace - 2x10 Ton/Heat, Continuous Casting Machine to produce Billets - 75,000 TPA and Rolling Mill - 30,000 TPA, At - Kulei, in the district of Dhenkanal in the name and style of **M/s. GM Iron & Steel Company Ltd.** Consent to Operate has been granted up to 31.03.2023, subject to strict compliance of consent conditions;

AND WHEREAS, a direction was issued to your industry vide Board's letter no. 16604, dated 29.10.2021 based on non-compliances observed by the Regional Officer, SPC Board, Angul on inspection conducted on 28.09.2021 and 06.10.2021 to take immediate temporary shutdown of the whole plant and carryout rectification and remove lapses.

AND WHEREAS, your unit was permitted to operate the whole plant vide letter no. 1338, dated 28.01.2022 with commitment made by you and a performance bank guarantee of Rs. 11,85,750/- has been obtained from your industry to complete the pending jobs i.e. concreting of work zone area, up gradation of digital display board, installation of IP camera, mechanical wheel washing system, PDHS at hoppers of Bag filters of DRI Kilns, DFS at coal circuit, concreting of remaining internal road, Metaling of approach road to dump site and retaining wall along the nallah in a time bound manner.

AND WHEREAS, your unit was inspected by the officials of Regional office, SPC Board, Angul on dtd. 21.02.2022, 26.04.2022 and 30.04.2022 (copies of Inspection reports enclosed). From these Inspection reports, following non-compliances were observed;

P.T.O...

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- a) Flue gas was released through emergency cap of both the DRI kilns causing air pollution in the area.
- b) Huge quantity of accumulation of dust was observed surrounding the ESP and stack area.
- c) Accumulation of solid waste was also observed at entire work zone area and all the bag filter areas.
- d) The bag filters attached to process area and raw material handling area at 350 TPD DRI kiln and 100 TPD DRI Kiln were not operating effectively and profuse fugitive emission was observed at cooler discharge, coal injection point and transfer circuit area etc.
- e) Pneumatic Dust Handling System (PDHS) installed at bottom of ESP of 100 TPD DRI kiln was not functioning properly.
- f) PM analyzers of CEMS installed at both DRI kilns were in defunct condition.
- g) Result of stack monitoring conducted at DRI Kiln-350 TPD shows PM emission as 58 mg/Nm³, which is exceeding the prescribed standard of 50 mg/Nm³.
- h) Ambient air quality monitoring conducted on 30.04.2022 near administrative building shows PM₁₀ concentration exceeding prescribed standard of 100ug/m³.
- i) Most of the internal drains are found covered with waste material at many places inside plant premises causing fugitive emission.
- j) You have not taken any steps to cover the inactive portion of char dump by earth material and provision of earthen bund/boundary wall and garland drain around dump area.
- k) There is possibility of discharge of excess surface runoff and runoff from waste dump area to the Gambharla nallah during monsoon period. Therefore, it was recommended to install Surface Runoff Collection and Treatment System (SRTS) before monsoon within the plant premises for collection of contaminated surface runoff from the RMHS, Plant and Waste Disposal Areas and treated water shall meet prescribed standard before discharging of excess surface runoff outside factory premises or reused for sprinkling, cooling, etc.
- l) Except installation of HD IP camera you have not complied other conditions imposed in Bank Guarantee such as concreting of work zone area, up gradation of digital display board, mechanical wheel washing system, PDHS at hoppers of Bag filters of DRI Kilns, DFS at coal circuit, concreting of remaining internal road, Metaling of approach road to dump site and retaining wall along the nallah.

P.T.O...

AND WHEREAS, non-compliances mentioned above indicate that you have failed to comply with the consent conditions and provisions U/s 25/26 of the Water (PCP) Act, 1974 and U/s 21 of the Air (PCP) Act, 1981 and rules framed there under; further it seems that the management of the industry is not serious about environmental compliances.

NOW, THEREFORE, you are directed to take immediate steps to rectify the lapses and also show cause under section 33A of the Water (PCP) Act, 1974 and Sec-31A of the Air (PCP) Act, 1981 as amended thereafter and Rules framed there under within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted up to 31.03.2023 in favour of your unit shall not be revoked and appropriate action including issuance of direction of closure U/s 33A of the Water (PCP) Act, 1974 and U/s 31A of the Air (PCP) Act, 1981 shall not be initiated against your unit. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory, appropriate action as deemed proper shall be taken against your industry.

Encl: As above


MEMBER SECRETARY

To

The Director,
M/s. GM Iron & Steel Company Ltd.,
N/4 - 157, IRC Village, Nayapalli,
Bhubaneswar - 751015, Odisha

Memo No. 8502 dtd. 18.05.2022 (By Email)

Copy forwarded to the Regional Officer, SPCB, Angul for information and necessary action.


ADDL. CHIEF ENV. ENGINEER

ANNEXURE - R24/14



Real Time Report - Trends

M/s. GM Iron & Steel Company Limited

Angul, Odisha IRON AND STEEL Refractory

Data Last Received On
17, August 2022

Configuration Updated On
17, March, 2020

Calibration at

Live Readings

Emission Effluent Ambient All

Stack1_100_TPD_SPONGE_IRON_WHRB_BOILER



34.55 mg/Nm3
Stack1_100_TPD_SPONGE_IRON_WHRB_BOILER - NOx
15 MinAvg: 34.67 mg/Nm3
Limit: 0 - 1000 mg/Nm3 Range: 0 - 1000



9.75 mg/Nm3
Stack1_100_TPD_SPONGE_IRON_WHRB_BOILER - PH
15 MinAvg: 9.82 mg/Nm3
Limit: 0 - 100 mg/Nm3 Range: 0 - 1000



48.46 mg/Nm3
Stack1_100_TPD_SPONGE_IRON_WHRB_BOILER - SO2
15 MinAvg: 49.72 mg/Nm3
Limit: 0 - 1000 mg/Nm3 Range: 0 - 1000

Stack2_350_TPD_SPONGE_IRON_WHRB_AFBC_BOILER



NA mg/Nm3
Stack2_350_TPD_SPONGE_IRON_WHRB_AFBC_BOILER - NOx
15 MinAvg: NA mg/Nm3
Limit: 0 - 450 mg/Nm3 Range: 0 - 1000



NA mg/Nm3
Stack2_350_TPD_SPONGE_IRON_WHRB_AFBC_BOILER - PM
15 MinAvg: NA mg/Nm3
Limit: 0 - 50 mg/Nm3 Range: 0 - 1000



NA mg/Nm3
Stack2_350_TPD_SPONGE_IRON_WHRB_AFBC_BOILER - SO2
15 MinAvg: NA mg/Nm3
Limit: 0 - 600 mg/Nm3 Range: 0 - 1000

Reports

Help



ANNEXURE - R4/15

Government of Odisha
Department of Water Resources

No. 17001 /WR.,
WR-MAJIL-WRC-0013/2021 (OSWAS)
Irr.-II-WRC-16/21 (Physical)

Date: 15/7/2021

From

Ms Archana Patnaik, IAS,
Special Secretary to Government.

To

The Director, M/s GM Iron and Steel Company Ltd.,
HIG B/2, Jagarnath Bihar, Housing Board Colony,
Bhubaneswar-751003.

Sub: Allocation of 0.56 cusec of surface water from Gambhira Nalla in favour of M/s GM Iron and Steel Company Ltd., for operational purpose for their existing plant at Parjang, Dist: Dhenkanal.

Sir,

I am directed to invite reference to the subject noted above and to say that Government in Water Resources Department have been pleased to allocate 0.56 cusec of surface water from Gambhira Nalla in favour of your Industry Parjang, Dist: Dhenkanal for operational purpose with the following terms & conditions:-

Terms and Conditions:-

1. M/s GM Iron and Steel Company Ltd. shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/s GM Iron and Steel Company Ltd. shall not use the water supplied to him for any purpose other than that which is specified in the schedule.
2. If the water rate/license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s GM Iron and Steel Company Ltd. and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under terms of these presents shall if not paid in time, be recoverable as a public demand under the Odisha Public Demands Recovery Act, 1962.

P.T.O.

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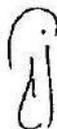
3. (i) M/s GM Iron and Steel Company Ltd. shall be liable for criminal and civil action if by drawal of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage sustained by any person or persons affected by the permission granted.
- (ii) M/s GM Iron and Steel Company Ltd. shall not without prior permission in writing from the Government, lay pipeline on Government or communal lands. If the pipe lines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.
- (iii) M/s GM Iron and Steel Company Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Executive Engineer shall assess the fees to be charged as per Unit quantity of water drawn or allocated whichever is higher. If drawal is more than the allocation, a penal rate at six times the rate specified in Schedule III shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated quantity. The excess drawal is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped thereafter.
- (iv) The permission granted shall not be deemed to exempt M/s GM Iron and Steel Company Ltd. from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Govt. from time to time.
- (v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.
4. M/s GM Iron and Steel Company Ltd. at his own cost shall install a Flow Meter or a suitable measuring device for measurement of water drawn or lifted by him from the Govt. water source as per the procedure laid down in rule 23-A(b). The Executive Engineer shall visit the location of drawal or lifting of water, verify the quantities of water drawn or lifted by M/s GM Iron and Steel Company Ltd. and ensure such control as may be necessary for administering the drawal or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-

functioning of the Flow Meter, the licensee shall bring the fact to the notice of the Executive Engineer concerned and take appropriate steps to remove the defect in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the Meter to the notice of the Executive Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.

5. M/s GM Iron and Steel Company Ltd. shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s GM Iron and Steel Company Ltd. shall give details of effluent discharged in the natural source (in river or nala).
6. For construction of head works and control mechanism i.e. intake well, pump house and other related facilities, M/s GM Iron and Steel Company Ltd. will get the land leased in their favour through IDCO as is done in respect of any other government land required by the industry. IDCO will make available land on long term lease to M/s GM Iron and Steel Company Ltd.. The continuance of the lease agreement will subject to the condition that the industry shall pay water rates as per prevailing water rate and all other dues of Government and IDCO from time to time.
7. M/s GM Iron and Steel Company Ltd. would be required to pay 3 (three) months advance water charges in favour of Executive Engineer concerned in shape of Bank Draft or FDR duly discharged by the company as non - interest bearing security deposit and for 9 (nine) months a Bank Guarantee duly pledged in favour of concerned Executive Engineer. Onus of maintaining the Bank Guarantee lies with the company.
8. In case of water supply for M/s GM Iron and Steel Company Ltd. is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle (SPV) after taking due clearance from IDCO. Water will be supplied to Industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt. and will in turn have arrangements as similar therein as clauses (6) and (7) detailed earlier.

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9. M/s GM Iron and Steel Company Ltd. will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.
10. The drawal mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental set up.
11. The Rehabilitation and Resettlement Action Plan/ Welfare Action Plan, if so required will be prepared in conformity with the current Odisha Rehabilitation and Resettlement policy and executed by its own cost under the supervision of the Water Resources Department and the Collector of the District.
12. M/s GM Iron and Steel Company Ltd. should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the Company has to make adequate storage facility in their own land for supply of water to their plant during such period.
13. The safety design of all the structures lies fully on the company.
14. In case of any dispute / interpretation required, the decision of the Government in Water Resources Department shall be final.
15. Any surplus power from the Captive Power Plant shall be sold by M/s GM Iron and Steel Company Ltd. to GRIDCO or any other entity to be notified by the State Government under mutual acceptable terms & conditions.
16. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.
17. This agreement shall be valid for a period of three years from the date of execution subject to the renewal of agreement by the Executive Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.
18. If it is found that the industry is drawing water unauthorizedly before signing the agreement/ installation of flow-meter, the Executive Engineer will charge a penal rate at six times the normal rate as provided in Schedule III of the Rule.
19. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
20. The Executive Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.



21. M/s GM Iron and Steel Company Ltd. will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the unit.
22. M/s GM Iron and Steel Company Ltd. may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water supply scheme for drawing water from the Govt. water source for their proposed plant. The actual work will start after approval of the scheme by the competent authority of Water Resources Department who can inspect work during the construction.
23. The exact place for lifting will be decided in consultation with the competent authority of Water Resources Department.
24. Department of Water Resources (DoWR) will not be held responsible for non-availability of water due to dry season, disruption, repair & maintenance of Canal/Reservoir.
25. The agreement to be executed by the Industry/ commercial establishment with local authority/ Executive Engineer must be approved by the DoWR before drawal of water.
26. M/s GM Iron and Steel Company Ltd. will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
27. M/s GM Iron and Steel Company Ltd. shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawal of operational water.
28. In case, M/s GM Iron and Steel Company Ltd. intends to supply bulk water to Municipalities, Notified Area Councils other local authorities and cluster of villages such industrial, commercial or other establishments shall install separate Flow Meter or measuring device, as the case may be, at a suitable place along the pipeline to ensure quantum of water supplied to such Municipalities, notified Area Councils, other local authorities and cluster of villages for drinking and washing etc. in addition to installation of the Flow Meter under clause 23-A (1) (b) which shall be treated as industrial or commercial use and license fee for such industrial or commercial use shall be at the rate double the existing rate as provided in item 3(ii) of Schedule-III.
29. M/s GM Iron and Steel Company Ltd. shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawal.

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30. M/s GM Iron and Steel Company Ltd. shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.
31. License fees shall be charged and collected at the rate as specified in the schedule- III per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of April.
32. M/s GM Iron and Steel Company Ltd. acquired with the irrigated land for industrial purpose, under unavoidable circumstances has to comply with the conditions laid down vide DoWR Notification No. 4538, dt. 24.02.2016.
33. M/s GM Iron and Steel Company Ltd. shall register the project in the IWCRCM website within 7 days of entry, after due execution of agreement with the concerned Executive Engineer of DoWR.

Yours faithfully

Memo No. 17002 /WR, Dtd. 15/07/2021
Special Secretary to Government
Copy forwarded to the E.I.C., WR, Odisha, Bhubaneswar/ CE, Water Services, BBSR/
CE & BM, Brahmani Basin, Samal for information and necessary action.

Memo No. 17003 /WR, Dtd. 15/07/2021
Additional Secretary to Government

Copy forwarded to Industries Department/ IPICOL / IDCO for information and necessary action.

Memo No. 17004 /WR, Dtd. 15/07/2021
Additional Secretary to Government

Copy forwarded to the Member Secretary, State Pollution Control Board (SPCB), BBSR for information and necessary action.

Additional Secretary to Government

Memo No. 17005 /WR, Dtd. 15/07/2021

Copy forwarded to Collector & District Magistrate, Dhankanal for information and necessary action.

[Handwritten Signature]
14 7-2021

Additional Secretary to Government

Memo No. 17006 /WR, Dtd. 15/07/2021

Copy forwarded to Executive Engineer, Renali Right Canal Division No-II, Dhankanal for information and necessary action.

[Handwritten Signature]

Additional Secretary to Government